EXTENSION OF FORM G:
EXTENSION IN INVITATION FOR EXPRESSION OF INTEREST FOR CHINTAMANIS JEWELLERY ARCADE PRIVATE LIMITED OPERATING IN MANUFACTURE AND RETAIL/TRADING OF JEWELLERY AT MUMBAI

Suraj Vista 3rd Floor Kashinath Bhuru Marg Prabhadevi Dadar West.
Mumbai, Maharashtra, India, 400028
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Chintamanis Jewellery Arcade Private Limited** (CIN: U36910MH2003PTC138711) PAN- AACCC0640B
2.	Address of the registered office	Suraj Vista 3rd Floor Kashinath Bhuru Marg Prabhadevi Dadar West. Mumbai, Maharashtra, India, 400028
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Showroom of the Corporate Debtor located at 13/18 KOHINOOR COMPLEX, VEER SAVARKAR MARG, PRABHADEVI, MUMBAI OPPOSOITE SIDDHIVINAYAK TEMPLE
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Revenue from Operations in FY 2020-21 was 12,82,76,086/-.
7.	Number of employees/ workmen	6 (As informed by the suspended director)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details to be sought by sending Email at: chintamanis.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email Request to be sent on:- chintamanis.cirp@gmail.com
10.	Last date for receipt of expression of interest	28th October, 2026 (Extended with Approval of CoC)
11.	Date of issue of provisional list of prospective resolution applicants	07th November, 2026
12.	Last date for submission of objections to provisional list	12th November, 2026
13.	Date of issue of final list of prospective resolution applicants	19th November, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19th November, 2026
15.	Last date for submission of resolution plans	19th December, 2026
16.	Process email id to submit Expression of Interest	chintamanis.cirp@gmail.com
17.	Details of the Corporate Debtors Registration Status as MSME.	**UDYAM-MH-19-0035532**

Prashant Jain
Authorized Signatory of Solvenza Advisory LLP
Resolution Professional in the matter of
Chintamanis Jewellery Arcade Private Limited
Registration No.: IBBI/IPE-0144/IPA-1/2022-23/50008
Registered Address- Office No 1, First Floor, Gami Terra, Plot no, 45,51, Sector 6, Sanpada, Navi Mumbai 400705.

Date: 15th October, 2026
Place: Navi Mumbai.

PRASHANT JAIN

Digitally signed by PRASHANT JAIN
Date: 2026.10.15 12:58:49 +05'30'

...continued from previous page.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
JM Financial	BofA SECURITIES	nuvama	MUFG Intime	
JM Financial Limited 7th Floor, Cnergy Appasaheb Marathe Marg, Prabhadevi Mumbai – 400 025 Maharashtra, India **Telephone:** +91 22 6630 3030 **E-mail:** parashealthcare.ipo@jmfl.com **Investor Grievance ID:** grievance.ibd@jmfl.com **Website:** www.jmfl.com **Contact person:** Prachee Dhuri **SEBI Registration No.:** INM000010361	**BofA Securities India Limited** Ground Floor, A Wing, One BKC G Block, Bandra Kurla Complex, Bandra (East) Mumbai 400 051 Maharashtra, India **Telephone:** +91 22 6630 8000 **E-mail:** dg.parashealth_ipo@bofa.com **Investor Grievance ID:** dg.india_merchantbanking@bofa.com **Website:** https://business.bofa.com/bofas-india **Contact person:** Sayantan Bhattacharyya **SEBI Registration No.:** INM000011625	**Nuvama Wealth Management Limited** 801-804, Wing A, Building No. 3 Inspire BKC, G Block Bandra Kurla Complex, Bandra East Mumbai – 400 051,Maharashtra, India **Telephone:** +91 22 4009 4400 **E-mail:** parashealthcare.ipo@nuvama.com **Investor Grievance ID:** customerservice.mb@nuvama.com **Website:** www.nuvama.com **Contact person**: Pari Vaya **SEBI Registration No.:** INM000013004	**MUFG Intime India Private Limited** ***(Formerly Link Intime India Private Limited)*** C-101, Embassy 247 Park, L.B.S. Marg, Vikhroli (West) Mumbai 400 083 Maharashtra, India **Telephone:** +91 810 811 4949 **E-mail:** parashealthcare.ipo@in.mpms.mufg.com **Investor Grievance ID:** parashealthcare.ipo@in.mpms.mufg.com **Website:** www.in.mpms.mufg.com **Contact person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058	**Rahul Kumar** 1st Floor, Tower B, Paras Twin Towers, Golf Course Road, Sector 54, Gurugram – 122 002, Haryana, India, **Tel:** +91 124 430 2163 **E-mail:** cs@parashospitals.com Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any Pre-Offer or Post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.

AVAILABILITY OF RHP: Investors should note that Investment in Equity Shares involves a high degree of risk and investors are advised to refer to the RHP and the Risk Factors contained herein, before applying in the Offer. Full copy of the RHP is available at the website of SEBI at www.sebi.gov.in, the website of Stock Exchanges at www.nseindia.com and www.bseindia.com the website of our Company at www.parashospitals.com and the website of BRLMs, i.e., JM Financial Limited, BofA Securities India Limited and Nuvama Wealth Management Limited at www.jmfl.com, https://business.bofa.com/bofas-india and www.nuvama.com, respectively.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus is available on the website of our Company at www.parashospitals.com, the BRLMs, i.e., JM Financial Limited, BofA Securities India Limited and Nuvama Wealth Management Limited at www.jmfl.com, https://business.bofa.com/bofas-india and www.nuvama.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORMS: Application forms can be obtained from the Registered Office of **Paras Healthcare Limited, Tel**: +91 124 430 2163 and the **BRLMs – JM Financial Limited, Telephone:** +91 22 6630 3030, **BofA Securities India Limited, Tel:** +91 22 6630 8000 and **Nuvama Wealth Management Limited, Telephone:** +91 22 4009 4400 and **Syndicate Members: JM Financial Services Limited**, **Telephone:** + 91 22 6136 3400, **Nuvama Wealth Management Limited, Telephone:** +91 22 4009 4400 and at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. Bid cum Application Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA): Investors have to apply through the ASBA process. ASBA has to be availed by all the investors. For details on ASBA process, please refer to the details given in the ASBA Form and Abridged Prospectus and also please refer to "***Offer Procedure***" on page 539 of the RHP. Further ASBA Application forms can be obtained from Designated Branches of SCSBs, the list of banks that are available on website of SEBI at www.sebi.gov.in and website of Stock Exchanges at www.nseindia.com and www.bseindia.com. The investors are required to fill the Bid Cum Application form and submit the same to the relevant SCSBs at the specific locations or registered brokers at the broker centers or RTA or DP's. The SCSB's will block the amount in the account as per the authority contained in application form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

UPI: UPI Bidders can also Bid through UPI Mechanism.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Centrum Capital Advisors Limited, Eurekha Stock & Share Broking Services Limited, HDFC Securities Limited, ICICI Securities Limited, IDBI Capital Market Services Limited, India Infoline Limited, LKP Securities Limited, Motilal Oswal Financial Services Limited, Prabhudas Lilladher Private Limited, Religare Securities Limited, SMC Global Securities Limited, Kotak Securities Limited, Axis Capital Limited, SBICAP Securities Limited, Pravin Ratilal Share and Stock Brokers Limited, IIFL Wealth Management Limited, Bajaj Financial Securities Limited, YES Securities (India) Limited, Globe Capital Market Limited, Tradebulls Securities Private Limited, KJMC Capital Market Services Limited, Sharekhan Limited, RR Equity Brokers Private Limited, Asit C Mehta Financial Services Limited, 360 ONE WAM Limited, Pantomath Financial Services Limited, Ambit Capital Limited, Keynote Capital Limited, Trust Securities Limited, Standard Chartered Securities, ANS Pvt Limited, Asit C Mehta, Equiras Securities Pvt Ltd, Finwizard Technology Pvt. Ltd, Jhaveri Securities, Jobanputra Fiscal Services Pvt Ltd, Keynote Capitals Limited, Pravin Ratilal Share & Stock Brokers Limited, Religare Securities Ltd, DB(International) Stock Brokers Ltd.

BANKERS TO THE OFFER:

Escrow Collection Bank and Refund Bank: ICICI Bank Limited

Public Offer Account Bank: HDFC Bank Limited

Sponsor Banks: ICICI Bank Limited and HDFC Bank Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **PARAS HEALTHCARE LIMITED**
On behalf of the Board of Directors
Sd/-
Rahul Kumar
Company Secretary & Compliance Officer

Place: Gurugram
Date: October 14, 2026

PARAS HEALTHCARE LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an Initial Public Offer of its Equity Shares and has filed the RHP with the RoC on October 14, 2026. The RHP is available on the website of the Company at www.parashospitals.com, on the website of the SEBI at www.sebi.gov.in, on the websites of BSE at www.bseindia.com and NSE at www.nseindia.com, on the websites of JM Financial Limited, BofA Securities India Limited and Nuvama Wealth Management Limited at www.jmfl.com, https://business.bofa.com/bofas-india and www.nuvama.com, respectively. The potential investors should note that investment in equity shares involves a high degree of risk. For details, potential investors should refer the section titled "***Risk Factors***" on page 21 of the RHP. Potential investors should not rely on the DRHP.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "**U.S. Securities Act**") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act, and (b) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales are made.

Adfactors

SBI | STATE BANK OF INDIA,
State Bank Foundation Institute "CHETANA",
Plot No.8-9 Scheme No.78 Aranya, Vijay Nagar Indore. Ph.: 0731-2578003

NOTICE FOR INVITATION OF DESIGN COMPETITION PROPOSALS FOR ENGAGING PRINCIPAL PROJECT ARCHITECT CUM PROJECT MANAGEMENT CONSULTANT

State Bank of India (SBI) invites Expression of Interest (EOI) from reputed and experienced Architectural Firms/Individual for participating in the Design Competition for selection and engagement of Principal Project Architect cum Project Management Consultant to render Architectural Consultancy Services for the proposed construction of New Academic Block & other amenities on Bank's plots at SBFI-CHETANA, Scheme No.78, Vijay Nagar, Indore-452010. The pre-qualification / eligibility criteria, scope of the services to be rendered, terms and conditions of appointment and prescribed formats for submission of application can be downloaded from Bank's website **www.sbi.co.in** under procurement news **(https://sbi.co.in/web/sbi-in-the-news/procurement-news)** from 15th October, 2026 to 11th November, 2026 up to 3.00 PM. Interested Architectural Firms complying prescribed eligibility criteria should ensure submission of their applications in the prescribed format with supporting documents at the address mentioned in the tender document latest by 3.00 pm on 11th November, 2026. Applications received after due date and time will not be entertained. The SBI reserves their rights to accept any or to reject all the applications without assigning reasons thereof and no correspondence shall be entertained in this regard. Corrigendum/ addendum, if any in the matter will be published only on Bank's above website.

Director & Head, SBFI CHETANA

VEEJAY LAKSHMI ENGINEERING WORKS LIMITED
Regd. Office: Sengalipalayam, NGGO Colony Post, Coimbatore – 641022
E-mail: compsec@veejaylakshmi.com
Website: www.veejaylakshmi.com
CIN: L29191TZ1974PLC000705

NOTICE

Notice is hereby given pursuant to Reg.47 of the SEBI Listing Regulations, that a Meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, the 10th November, 2026 inter alia, to consider, approve and take on record, the un-audited financial Results of the Company for the Quarter / period ended September 30, 2026 along with other subjects.

For **VEEJAY LAKSHMI ENGINEERING WORKS LIMITED**
Coimbatore Sd/- **J. Anand**
14.10.2026 Chairman and Managing Director

A TATA Enterprise **TRF LIMITED** **TRF**
Regd. Office : 11, Station Road, Burmamines, Jamshedpur - 831 007
CIN : L74210JH1962PLC000700

EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED 30TH SEPTEMBER, 2026

Rs. Lakhs

Sl. No.	Particulars	Quarter ended 30.09.2026 Unaudited	Six months ended 30.09.2026 Unaudited	Quarter ended 30.09.2025 Unaudited
1.	Total Income from operations (Net)	3,595.50	6,198.70	2,234.06
2.	Net Profit/(Loss) from ordinary activities before exceptional items & tax	333.48	521.13	455.27
3.	Net Profit/(Loss) from ordinary activities after tax and Minority Interest	4984.76	5,172.41	(680.81)
4.	Other Comprehensive Income	41.36	4.64	158.79
5.	Total Comprehensive Income [Comprising Profit/(Loss) after tax, Minority Interest and Other Comprehensive Income (after tax)]	5,026.12	5,176.45	(522.02)
6.	Paid up Equity Share Capital	1,100.44	1,100.44	1,100.44
7.	Earnings/(Loss) per share (of Rs. 10/- each) - not annualised (Rs)	45.30	47.00	(6.19)
8.	Diluted Earnings/(Loss) per share (of Rs. 10/- each) - not annualised (Rs)	45.30	47.00	(6.19)

Note :
1. The information of the Company on standalone basis is as follows :

Rs. Lakhs

Sl. No.	Particulars	Quarter ended 30.09.2026 Audited	Six months ended 30.09.2026 Audited	Quarter ended 30.09.2025 Audited
1.	Total Income from operation (Net)	3,595.50	6,198.70	2,234.06
2.	Net Profit/(Loss) before exceptional items & tax	371.18	584.55	464.01
3.	Other Comprehensive Income	31.31	(9.07)	0.35
4.	Total Comprehensive Income [Comprising Profit/(Loss) after tax and Other Comprehensive Income (after tax)]	379.17	454.76	(666.59)
5.	Basic EPS- not annualised (Rs)	3.16	4.21	(6.06)
6.	Diluted EPS- not annualised (Rs)	3.16	4.21	(6.06)

2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Company's website www.trf.co.in and also on the websites of Stock Exchanges at www.bseindia.com and www.nseindia.com

Jamshedpur
October 13, 2026

For and on behalf of Board
Sd/-
Umesh Kumar Singh
Managing Director

Gujarat Informatics Limited
Block No. 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat).
Phone: 079-23256022, Fax: 079-23238925

NOTICE INVITING BID

GIL on behalf of Directorate of ICT & e-Governance , Government of Gujarat invites Bid through GeM portal route for "Request for Proposal (RFP) for "External Attack Surface Management (EASM), Digital Risk Monitoring (DRM), Incident Response (IR) Services for 2 Years for Gujarat Security Operations Center (GSOC)(GeM Bid No: GEM/2026/B/7942125, Dated : 14/10/2026. For more details visit to: **https://gil.gujarat.gov.in/Tenders & https://gem.gov.in/**

- Managing Director

International Travel House™

INTERNATIONAL TRAVEL HOUSE LIMITED
CIN: L63040DL1981PLC011941
Regd. Office: Travel House, T-2, Community Centre, Sheikh Sarai, Phase-I, New Delhi - 110 017
Tel: 011-2601 7808
E-mail: Investor_TH@ith.co.in | Website: www.internationaltravelhouse.in

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Please note that a Special Window for transfer and dematerialisation ('demat') of physical shares of International Travel House Limited ('the Company') is open upto 4th February, 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January, 2026 ('SEBI Circular').

The aforesaid Special Window is available for transfer requests related to physical shares that were sold or purchased before 1st April, 2019. The Special Window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. Further, cases involving disputes between the transferor and transferee, as well as shares which have been transferred to the Investor Education and Protection Fund, will not be processed during this window.

It may be noted that requests which are accompanied by the original share certificate(s) along with transfer deed(s) and other supporting documents as per SEBI Circular will only be considered under the Special Window. Shares transferred during this window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. During this period, such shares cannot be transferred, lien-marked or pledged.

The eligible shareholders shall submit the transfer deeds together with the relevant documents to the MCS Share Transfer Agent Limited (Unit: International Travel House Limited), Registrar and Transfer Agent of the Company, at 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi -110020 or write at helpdeskdelhi@mcsregistrars.com or admin@mcsregistrars.com.

International Travel House Limited
Abhishek Chawla
Date: 14th October, 2026 **Company Secretary**

---

accent leading growth **ACCENT MICROCELL LIMITED**
CIN: L24230GJ2012PLC069799
Registered Office: 314, SHANGRILLA ARCADE, SHYAMAL CROSS ROAD, ANANDNAGAR ROAD,SATELLITE, AHMEDABAD (GJ)-380015
Email: info@accentmicrocell.com | **Website:** www.accentmicrocell.com
Tel. No.: +91 7940042367 / +91 79 40094907

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE HALF YEAR ENDED SEPTEMBER 30, 2026

(₹ in lacs, unless otherwise stated)

Sl No.	Particulars	Half Year Ended 30/09/2026 (Un-Audited)	31/03/2026 (Un-Audited)	30/09/2025 (Un-Audited)	Year Ended 31/03/2026 (Audited)
1	Total income from operations	17,738.68	21,383.24	14,196.71	35,579.95
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	4,137.50	3,420.26	2,405.92	5,826.18
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	4,137.50	3,420.26	2,405.92	5,826.18
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	3,111.60	2,579.03	1,806.82	4,385.86
5	Total comprehensive income for the period (Comprising profit after tax and other comprehensive income after tax)	3,111.60	2,579.03	1,806.82	4,385.86
6	Paid-up equity share capital (face value of Rs. 10/- each)	2,398.90	2,398.90	2,398.90	2,398.90
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	28,021.28	25,149.56	22,565.53	25,149.56
8	Earnings Per Share Basic: Diluted:	12.97 12.97	10.97 10.97	7.84 7.84	18.65 18.65

Notes:
(1) The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 14, 2026.
(2) These financial results have been prepared in compliance with the Accounting Standard (AS) as notified by the Ministry of Corporate Affairs and prescribed under Section 133 of the Companies Act, 2013, read with relevant rules issued thereunder & other accounting pronouncements generally accepted in India, to the extent applicable.
(3) The Statutory Auditors of the Company have carried out Limited review of the above financial results.
(4) As per MCA notification dated February 16, 2015 companies whose shares are listed on SME Exchange as referred to in Chapter XB of SEBI (Issue of Capital and Disclosure Requirements) Regulation, 2009, are exempted from the compulsory requirement of adoption of Ind AS.
(5) Company has 3 manufacturing facilities duly located at Dahej (SEZ Unit), Pirana & Nayka. Accordingly company reports separate reportable business segment as per its geographical location of the facilities in accordance with AS - 17 "Segment Reporting". Disclosure for the same is given in the separate note attached herewith in Annexure I.
(6) The Proceeds from IPO is of ₹ 7,840.00 Lakhs. The Object, Proposed Utilization & Amount Utilized as on September 30, 2026 is as under.

Particulars	Total Amount Allocated in Lacs (₹)	Total Amount Utilized* in lacs (₹)
To set up plant for manufacturing Croscarmellose Sodium (CCS), and Sodium Starch Glycolate (SSG) and Caboxymethylcellulose (CMC)	5439.38	7248.41
General Corporate Purposes	1790.33	1121.92
Issue Related Expenses	610.29	657.91
Total	7840.00	9028.24

*Net of FD interest of ₹ 0.92 Lakhs credited during the half year ended September 30 2026 (As on 30 September 2026 - ₹ 543.52 Lakhs)
Note: Pursuant to the provisions of section 52(2)(c) of the Companies Act, 2013., the entire expenses of issue of shares through IPO has been netted off from the Securities Premium Account.
(7) The Proceeds from Right Issue is of ₹ 3,977.13 Lakhs. The Object, Proposed Utilization & Amount Utilized as on September 30, 2026 is as under.

Particulars	Total Amount Allocated in Lacs (₹)	Total Amount Utilized* in lacs (₹)
To set up plant for manufacturing of Microcrystalline Cellulose	3232.71	6279.67
General Corporate Purposes	694.42	106.25
Issue Related Expenses	50.00	58.90
Total	3977.13	6444.82

* Net of FD interest of ₹ 2.50 Lakhs credited during Half year ended September 30 2026 (As on 30 September 2026 - 74.81 Lakhs) Note: Pursuant to the provisions of section 52(2)(c) of the Companies Act, 2013., the entire expenses of issue of shares through Right Issue has been netted off from the Securities Premium Account.
(8) The Company is not a Large Corporate as per the applicability criteria given under the SEBI circular SEBI/HO/DDHS/CIR/P /2018/144 dated 26th November, 2018
(9) The figures for the half year ended 31st March, 2026 represent the difference between the audited figures in respect of the full financial year and the unaudited published year-to-date figures upto half year ended on September of the respective financial year, which were subject to limited review.
(10) Earnings per share for the half year ended September 30, 2026, September 30, 2025 & March 31, 2026 have been calculated for the Six months and not annualized.
(11) The previous year figures have been re-grouped, re-cast and re-arranged wherever considered necessary to make it comparable to the classification of current period.

For and on behalf of **Accent Microcell Limited**
Sd/-
Ghanshyam Arjanbhai Patel
Managing Director
Date: 14.10.2026 **(DIN:** 05225398)
Place: Ahmedabad

RP- Sanjiv Goenka Group Growing Legacies **AQUAPHARM**

Aquapharm Chemical Limited
(Formerly known as Advaya Chemical Industries Limited)
Registered Office : 9th and 10th Floor, Arear Synergy, 128, Sadhu Vaswani Road, Pune - 411001, Maharashtra, India
Branch Office : 31 Netaji Subhas Road, Kolkata – 700 001, West Bengal, India
P: +91 20 6609 0000 | F: +91 20 2605 3396 | E: aquapharm@rpsg.in | W: www.aquapharm-india.com | CIN: U20299PN2024PLC227198

Extract of Un-audited Consolidated Financial Results for the quarter and half-year ended 30th September, 2026 (₹ in Crores except as otherwise stated)

Sl. No.	Particulars	3 months ended 30.09.2026 (Un-Audited)	Corresponding 3 months ended 30.09.2025 (Un-Audited)	Year ended 31.03.2026 (Audited)
1	Total Income from operations	433.31	396.23	1,445.02
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items#)	(21.30)	(15.25)	(87.93)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	(21.30)	(15.25)	(99.47)
4	Net Profit / (Loss) for the period after tax (after Exceptional items and/or Extraordinary items#)	(16.18)	(9.45)	(68.70)
5	Total comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(10.63)	3.60	(32.53)
6	Paid-up Equity Share Capital (Shares of Rs. 10/- each)	2,850.00	2,850.00	2,850.00
7	Reserves (excluding Revaluation Reserves)	(87.44)	(55.33)	(87.44)
8	Securities Premium Account	-	-	-
9	Net worth	2,740.92	2,793.14	2,762.56
10	Paid up Debt Capital/Outstanding Debt	385.00	467.50	385.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.45	0.42	0.42
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - Basic and Diluted:	(0.06)	(0.03)	(0.24)
14	Capital Redemption Reserve	-	-	-
15	Debenture Redemption Reserve	-	-	-
16	Debt Service Coverage Ratio	0.53	1.14	0.58
17	Interest Service Coverage Ratio	0.13	0.14	(0.05)

#- Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

Notes:
a) The above is an extract of the detailed format of the Un-Audited quarterly Financial Results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly Results is available on the website of BSE Limited (BSE) at www.bseindia.com as well as on the website of the Company at https://aquapharm-india.com and can be accessed by scanning the QR Code.
b) For the other line items referred in Regulation 52(4) of the SEBI Listing Regulations, pertinent disclosures have been made to the Stock Exchange and can be accessed at www.bseindia.com.
c) The impact on net profit/loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote.

By Order of the Board
Aquapharm Chemical Limited
(Formerly known as
Advaya Chemical Industries Limited)
Ganesh Vishwanathan
Whole-time Director and
Chief Financial Officer
DIN: 11259872

Place : Pune
Date : 14th October, 2026

EXTENSION OF FORM G:
EXTENSION IN INVITATION FOR EXPRESSION OF INTEREST FOR CHINTAMANIS JEWELLERY ARCADE PRIVATE LIMITED OPERATING IN MANUFACTURE AND RETAIL/TRADING OF JEWELLERY AT MUMBAI

Suraj Vista 3rd Floor Kashinath Bhuru Marg Prabhadevi Dadar West. Mumbai, Maharashtra, India, 400028
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Chintamanis Jewellery Arcade Private Limited** (CIN: U36910MH2003PTC138711) PAN- AACCC0640B
2.	Address of the registered office	Suraj Vista 3rd Floor Kashinath Bhuru Marg Prabhadevi Dadar West. Mumbai, Maharashtra, India, 400028
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Showroom of the Corporate Debtor located at 13/18 KOHINOOR COMPLEX, VEER SAVARKAR MARG, PRABHADEVI, MUMBAI OPPOSOITE SIDDHIVINAYAK TEMPLE
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Revenue from Operations in FY 2020-21 was 12,82,76,086/-
7.	Number of employees/ workmen	6 (As informed by the suspended director)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details to be sought by sending Email at: chintamanis.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email Request to be sent on:- chintamanis.cirp@gmail.com
10.	Last date for receipt of expression of interest	28th October, 2026 (Extended with Approval of CoC)
11.	Date of issue of provisional list of prospective resolution applicants	07th November, 2026
12.	Last date for submission of objections to provisional list	12th November, 2026
13.	Date of issue of final list of prospective resolution applicants	19th November, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19th November, 2026
15.	Last date for submission of resolution plans	19th December, 2026
16.	Process email id to submit Expression of Interest	chintamanis.cirp@gmail.com
17.	Details of the Corporate Debtors Registration Status as MSME.	**UDYAM-MH-19-0035532**

Prashant Jain
Authorized Signatory of Solvenza Advisory LLP
Resolution Professional in the matter of
Chintamanis Jewellery Arcade Private Limited
Registration No.: IBBI/IPE-0144/IPA-1/2022-23/50008
Date: 15th October, 2026 **Registered Address- Office No 1, First Floor, Gami Terra,**
Place: Navi Mumbai. **Plot no, 45,51, Sector 6, Sanpada, Navi Mumbai 400705.**

...continued from previous page.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
JM Financial	BofA SECURITIES	nuvama	MUFG Intime	
JM Financial Limited 7th Floor, Cnergy Appasaheb Marathe Marg, Prabhadevi Mumbai – 400 025 Maharashtra, India **Telephone:** +91 22 6630 3030 **E-mail:** parashealthcare.ipo@jmfl.com **Investor Grievance ID:** grievance.ibd@jmfl.com **Website:** www.jmfl.com **Contact person:** Prachee Dhuri **SEBI Registration No.:** INM000010361	**BofA Securities India Limited** Ground Floor, A Wing, One BKC G Block, Bandra Kurla Complex, Bandra (East) Mumbai 400 051 Maharashtra, India **Telephone:** +91 22 6630 8000 **E-mail:** dg.parashealth_ipo@bofa.com **Investor Grievance ID:** dg.india_merchantbanking@bofa.com **Website:** https://business.bofa.com/bofas-india **Contact person:** Sayantan Bhattacharyya **SEBI Registration No.:** INM000011625	**Nuvama Wealth Management Limited** 801-804, Wing A, Building No. 3 Inspire BKC, G Block Bandra Kurla Complex, Bandra East Mumbai – 400 051,Maharashtra, India **Telephone:** +91 22 4009 4400 **E-mail:** parashealthcare.ipo@nuvama.com **Investor Grievance ID:** customerservice.mb@nuvama.com **Website:** www.nuvama.com **Contact person**: Pari Vaya **SEBI Registration No.:** INM000013004	**MUFG Intime India Private Limited** ***(Formerly Link Intime India Private Limited)*** C-101, Embassy 247 Park, L.B.S. Marg, Vikhroli (West) Mumbai 400 083 Maharashtra, India **Telephone:** +91 810 811 4949 **E-mail:** parashealthcare.ipo@in.mpms.mufg.com **Investor Grievance ID:** parashealthcare.ipo@in.mpms.mufg.com **Website:** www.in.mpms.mufg.com **Contact person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058	**Rahul Kumar** 1st Floor, Tower B, Paras Twin Towers, Golf Course Road, Sector 54, Gurugram – 122 002, Haryana, India, **Tel:** +91 124 430 2163 **E-mail:** cs@parashospitals.com Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any Pre-Offer or Post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.

AVAILABILITY OF RHP: Investors should note that Investment in Equity Shares involves a high degree of risk and investors are advised to refer to the RHP and the Risk Factors contained herein, before applying in the Offer. Full copy of the RHP is available at the website of SEBI at www.sebi.gov.in, the website of Stock Exchanges at www.nseindia.com and www.bseindia.com the website of our Company at www.parashospitals.com and the website of BRLMs, i.e., JM Financial Limited, BofA Securities India Limited and Nuvama Wealth Management Limited at www.jmfl.com, https://business.bofa.com/bofas-india and www.nuvama.com, respectively.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus is available on the website of our Company at www.parashospitals.com, the BRLMs, i.e., JM Financial Limited, BofA Securities India Limited and Nuvama Wealth Management Limited at www.jmfl.com, https://business.bofa.com/bofas-india and www.nuvama.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORMS: Application forms can be obtained from the Registered Office of **Paras Healthcare Limited**, **Tel**: +91 124 430 2163 and the **BRLMs – JM Financial Limited**, **Telephone:** +91 22 6630 3030, **BofA Securities India Limited, Tel:** +91 22 6630 8000 and **Nuvama Wealth Management Limited, Telephone:** +91 22 4009 4400 and **Syndicate Members: JM Financial Services Limited**, **Telephone:** + 91 22 6136 3400, **Nuvama Wealth Management Limited, Telephone:** +91 22 4009 4400 and at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. Bid cum Application Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA): Investors have to apply through the ASBA process. ASBA has to be availed by all the investors. For details on ASBA process, please refer to the details given in the ASBA Form and Abridged Prospectus and also please refer to "***Offer Procedure***" on page 539 of the RHP. Further ASBA Application forms can be obtained from Designated Branches of SCSBs, the list of banks that are available on website of SEBI at www.sebi.gov.in and website of Stock Exchanges at www.nseindia.com and www.bseindia.com. The investors are required to fill the Bid Cum Application form and submit the same to the relevant SCSBs at the specific locations or registered brokers at the broker centers or RTA or DP's. The SCSB's will block the amount in the account as per the authority contained in application form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

UPI: UPI Bidders can also Bid through UPI Mechanism.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Centrum Capital Advisors Limited, Eurekha Stock & Share Broking Services Limited, HDFC Securities Limited, ICICI Securities Limited, IDBI Capital Market Services Limited, India Infoline Limited, LKP Securities Limited, Motilal Oswal Financial Services Limited, Prabhudas Lilladher Private Limited, Religare Securities Limited, SMC Global Securities Limited, Kotak Securities Limited, Axis Capital Limited, SBICAP Securities Limited, Pravin Ratilal Share and Stock Brokers Limited, IIFL Wealth Management Limited, Bajaj Financial Securities Limited, YES Securities (India) Limited, Globe Capital Market Limited, Tradebulls Securities Private Limited, KJMC Capital Market Services Limited, Sharekhan Limited, RR Equity Brokers Private Limited, Asit C Mehta Financial Services Limited, 360 ONE WAM Limited, Pantomath Financial Services Limited, Ambit Capital Limited, Keynote Capital Limited, Trust Securities Limited, Standard Chartered Securities, ANS Pvt Limited, Asit C Mehta, Equiras Securities Pvt Ltd, Finwizard Technology Pvt. Ltd, Jhaveri Securities, Jobanputra Fiscal Services Pvt Ltd, Keynote Capitals Limited, Pravin Ratilal Share & Stock Brokers Limited, Religare Securities Ltd, DB(International) Stock Brokers Ltd.

BANKERS TO THE OFFER:

Escrow Collection Bank and Refund Bank: ICICI Bank Limited

Public Offer Account Bank: HDFC Bank Limited

Sponsor Banks: ICICI Bank Limited and HDFC Bank Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **PARAS HEALTHCARE LIMITED**
On behalf of the Board of Directors
Sd/-
Rahul Kumar
Company Secretary & Compliance Officer

Place: Gurugram
Date: October 14, 2026

PARAS HEALTHCARE LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an Initial Public Offer of its Equity Shares and has filed the RHP with the RoC on October 14, 2026. The RHP is available on the website of the Company at www.parashospitals.com, on the website of the SEBI at www.sebi.gov.in, on the websites of BSE at www.bseindia.com and NSE at www.nseindia.com, on the websites of JM Financial Limited, BofA Securities India Limited and Nuvama Wealth Management Limited at www.jmfl.com, https://business.bofa.com/bofas-india and www.nuvama.com, respectively. The potential investors should note that investment in equity shares involves a high degree of risk. For details, potential investors should refer the section titled "***Risk Factors***" on page 21 of the RHP. Potential investors should not rely on the DRHP.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "**U.S. Securities Act**") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act, and (b) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales are made.

Adfactors

SBI | STATE BANK OF INDIA,
State Bank Foundation Institute "CHETANA",
Plot No.8-9 Scheme No.78 Aranya, Vijay Nagar Indore. Ph.: 0731-2578003

NOTICE FOR INVITATION OF DESIGN COMPETITION PROPOSALS FOR ENGAGING PRINCIPAL PROJECT ARCHITECT CUM PROJECT MANAGEMENT CONSULTANT

State Bank of India (SBI) invites Expression of Interest (EOI) from reputed and experienced Architectural Firms/Individual for participating in the Design Competition for selection and engagement of Principal Project Architect cum Project Management Consultant to render Architectural Consultancy Services for the proposed construction of New Academic Block & other amenities on Bank's plots at SBFI-CHETANA, Scheme No.78, Vijay Nagar, Indore-452010. The pre-qualification / eligibility criteria, scope of the services to be rendered, terms and conditions of appointment and prescribed formats for submission of application can be downloaded from Bank's website **www.sbi.co.in** under procurement news **(https://sbi.co.in/web/sbi-in-the-news/procurement-news)** from 15th October, 2026 to 11th November, 2026 up to 3.00 PM. Interested Architectural Firms complying prescribed eligibility criteria should ensure submission of their applications in the prescribed format with supporting documents at the address mentioned in the tender document latest by 3.00 pm on 11th November, 2026. Applications received after due date and time will not be entertained. The SBI reserves their rights to accept any or to reject all the applications without assigning reasons thereof and no correspondence shall be entertained in this regard. Corrigendum/ addendum, if any in the matter will be published only on Bank's above website.

Director & Head, SBFI CHETANA

VEEJAY LAKSHMI ENGINEERING WORKS LIMITED
Regd. Office: Sengalipalayam, NGGO Colony Post, Coimbatore – 641022
E-mail: compsec@veejaylakshmi.com
Website: www.veejaylakshmi.com
CIN: L29191TZ1974PLC000705

NOTICE

Notice is hereby given pursuant to Reg.47 of the SEBI Listing Regulations, that a Meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, the 10th November, 2026 inter alia, to consider, approve and take on record, the un-audited financial Results of the Company for the Quarter / period ended September 30, 2026 along with other subjects.

For **VEEJAY LAKSHMI ENGINEERING WORKS LIMITED**
Coimbatore Sd/- **J. Anand**
14.10.2026 Chairman and Managing Director

A TATA Enterprise **TRF LIMITED** **TRF**
Regd. Office : 11, Station Road, Burmamines, Jamshedpur - 831 007
CIN : L74210JH1962PLC000700

EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED 30TH SEPTEMBER, 2026

Rs. Lakhs

Sl. No.	Particulars	Quarter ended 30.09.2026 Unaudited	Six months ended 30.09.2026 Unaudited	Quarter ended 30.09.2025 Unaudited
1.	Total Income from operations (Net)	3,595.50	6,198.70	2,234.06
2.	Net Profit/(Loss) from ordinary activities before exceptional items & tax	333.48	521.13	455.27
3.	Net Profit/(Loss) from ordinary activities after tax and Minority Interest	4984.76	5,172.41	(680.81)
4.	Other Comprehensive Income	41.36	4.04	158.79
5.	Total Comprehensive Income [Comprising Profit/(Loss) after tax, Minority Interest and Other Comprehensive Income (after tax)]	5,026.12	5,176.45	(522.02)
6.	Paid up Equity Share Capital	1,100.44	1,100.44	1,100.44
7.	Earnings/(Loss) per share (of Rs. 10/- each) - not annualised (Rs)	45.30	47.00	(6.19)
8.	Diluted Earnings/(Loss) per share (of Rs. 10/- each) - not annualised (Rs)	45.30	47.00	(6.19)

Note :
1. The information of the Company on standalone basis is as follows :

Rs. Lakhs

Sl. No.	Particulars	Quarter ended 30.09.2026 Audited	Six months ended 30.09.2026 Audited	Quarter ended 30.09.2025 Audited
1.	Total Income from operation (Net)	3,595.50	6,198.70	2,234.06
2.	Net Profit/(Loss) before exceptional items & tax	371.18	584.55	464.01
3.	Other Comprehensive Income	31.31	(9.07)	0.35
4.	Total Comprehensive Income [Comprising Profit/(Loss) after tax and Other Comprehensive Income (after tax)]	379.17	454.76	(666.59)
5.	Basic EPS- not annualised (Rs)	3.16	4.21	(6.06)
6.	Diluted EPS- not annualised (Rs)	3.16	4.21	(6.06)

2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Company's website www.trf.co.in and also on the websites of Stock Exchanges at www.bseindia.com and www.nseindia.com

Jamshedpur
October 13, 2026

For and on behalf of Board
Sd/-
Umesh Kumar Singh
Managing Director

Gujarat Informatics Limited
Enabling e-Governance
Block No. 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat). Phone: 079-23256022, Fax: 079-23238925

NOTICE INVITING BID

GIL on behalf of Directorate of ICT & e-Governance , Government of Gujarat invites Bid through GeM portal route for "Request for Proposal (RFP) for "External Attack Surface Management (EASM), Digital Risk Monitoring (DRM), Incident Response (IR) Services for 2 Years for Gujarat Security Operations Center (GSOC)(GeM Bid No: GEM/2026/B/7942125, Dated : 14/10/2026. For more details visit to: **https://gil.gujarat.gov.in/Tenders & https://gem.gov.in/**

- Managing Director

---

accent Molding processes **ACCENT MICROCELL LIMITED**
CIN: L24230GJ2012PLC069799
Registered Office: 314, SHANGRILLA ARCADE, SHYAMAL CROSS ROAD, ANANDNAGAR ROAD,SATELLITE, AHMEDABAD (GJ)-380015
Email: info@accentmicrocell.com | **Website:** www.accentmicrocell.com
Tel. No.:: +91 7940042367 / +91 79 40094907

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE HALF YEAR ENDED SEPTEMBER 30, 2026

(₹ in lacs, unless otherwise stated)

Sl No.	Particulars	Half Year Ended 30/09/2026 (Un-Audited)	31/03/2026 (Un-Audited)	30/09/2025 (Un-Audited)	Year Ended 31/03/2026 (Audited)
1	Total income from operations	17,738.68	21,383.24	14,196.71	35,579.95
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	4,137.50	3,420.26	2,405.92	5,826.18
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	4,137.50	3,420.26	2,405.92	5,826.18
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	3,111.60	2,579.03	1,806.82	4,385.86
5	Total comprehensive income for the period (Comprising profit after tax and other comprehensive income after tax)	3,111.60	2,579.03	1,806.82	4,385.86
6	Paid-up equity share capital (face value of Rs. 10/- each)	2,398.90	2,398.90	2,398.90	2,398.90
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	28,021.26	25,149.56	22,565.53	25,149.56
8	Earnings Per Share Basic: Diluted:	12.97 12.97	10.97 10.97	7.84 7.84	18.65 18.65

Notes:
(1) The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 14, 2026.
(2) These financial results have been prepared in compliance with the Accounting Standard (AS) as notified by the Ministry of Corporate Affairs and prescribed under Section 133 of the Companies Act, 2013, read with relevant rules issued thereunder & other accounting pronouncements generally accepted in India, to the extent applicable.
(3) The Statutory Auditors of the Company have carried out Limited review of the above financial results.
(4) As per MCA notification dated February 16, 2015 companies whose shares are listed on SME Exchange as referred to in Chapter XB of SEBI (Issue of Capital and Disclosure Requirements) Regulation, 2009, are exempted from the compulsory requirement of adoption of Ind AS.
(5) Company has 3 manufacturing facilities duly located at Dahej (SEZ Unit), Pirana & Nayka. Accordingly company reports separate reportable business segment as per its geographical location of the facilities in accordance with AS - 17 "Segment Reporting". Disclosure for the same is given in the separate note attached herewith in Annexure I.
(6) The Proceeds from IPO is of ₹ 7,840.00 Lakhs. The Object, Proposed Utilization & Amount Utilized as on September 30, 2026 is as under.

Particulars	Total Amount Allocated in Lacs (₹)	Total Amount Utilized* in lacs (₹)
To set up plant for manufacturing Croscarmellose Sodium (CCS), and Sodium Starch Glycolate (SSG) and Caboxymethylcellulose (CMC)	5439.38	7248.41
General Corporate Purposes	1790.33	1121.92
Issue Related Expenses	610.29	657.91
Total	7840.00	9028.24

*Net of FD interest of ₹ 0.92 Lakhs credited during the half year ended September 30 2026 (As on 30 September 2026 - ₹ 543.52 Lakhs)
Note: Pursuant to the provisions of section 52(2)(c) of the Companies Act, 2013., the entire expenses of issue of shares through IPO has been netted off from the Securities Premium Account.
(7) The Proceeds from Right Issue is of ₹ 3,977.13 Lakhs. The Object, Proposed Utilization & Amount Utilized as on September 30, 2026 is as under.

Particulars	Total Amount Allocated in Lacs (₹)	Total Amount Utilized* in lacs (₹)
To set up plant for manufacturing of Microcrystalline Cellulose	3232.71	6279.67
General Corporate Purposes	694.42	106.25
Issue Related Expenses	50.00	58.90
Total	3977.13	6444.82

* Net of FD interest of ₹ 2.50 Lakhs credited during Half year ended September 30 2026 (As on 30 September 2026 - 74.81 Lakhs) Note: Pursuant to the provisions of section 52(2)(c) of the Companies Act, 2013., the entire expenses of issue of shares through Right Issue has been netted off from the Securities Premium Account.
(8) The Company is not a Large Corporate as per the applicability criteria given under the SEBI circular SEBI/HO/DDHS/CIR/P /2018/144 dated 26th November, 2018
(9) The figures for the half year ended 31st March, 2026 represent the difference between the audited figures in respect of the full financial year and the unaudited published year-to-date figures upto half year ended on September of the respective financial year, which were subject to limited review.
(10) Earnings per share for the half year ended September 30, 2026, September 30, 2025 & March 31, 2026 have been calculated for the Six months and not annualized.
(11) The previous year figures have been re-grouped, re-cast and re-arranged wherever considered necessary to make it comparable to the classification of current period.

For and on behalf of **Accent Microcell Limited**
Sd/-
Ghanshyam Arjanbhai Patel
Managing Director
(DIN: 05225398)

Date: 14.10.2026
Place: Ahmedabad

International Travel House™
INTERNATIONAL TRAVEL HOUSE LIMITED
CIN: L63040DL1981PLC011941
Regd. Office: Travel House, T-2, Community Centre, Sheikh Sarai, Phase-I, New Delhi - 110 017
Tel: 011-2601 7808
E-mail: Investor_TH@ith.co.in | Website: www.internationaltravelhouse.in

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Please note that a Special Window for transfer and dematerialisation ('demat') of physical shares of International Travel House Limited ('the Company') is open upto 4th February, 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January, 2026 ('SEBI Circular').

The aforesaid Special Window is available for transfer requests related to physical shares that were sold or purchased before 1st April, 2019. The Special Window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. Further, cases involving disputes between the transferor and transferee, as well as shares which have been transferred to the Investor Education and Protection Fund, will not be processed during this window.

It may be noted that requests which are accompanied by the original share certificate(s) along with transfer deed(s) and other supporting documents as per SEBI Circular will only be considered under the Special Window. Shares transferred during this window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. During this period, such shares cannot be transferred, lien-marked or pledged.

The eligible shareholders shall submit the transfer deeds together with the relevant documents to the MCS Share Transfer Agent Limited (Unit: International Travel House Limited), Registrar and Transfer Agent of the Company, at 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi -110020 or write at helpdeskdelhi@mcsregistrars.com or admin@mcsregistrars.com.

International Travel House Limited
Abhishek Chawla
Company Secretary

Date: 14th October, 2026

RP- Sanjiv Goenka Group
Growing Legacies

Aquapharm Chemical Limited AQUAPHARM
(Formerly known as Advaya Chemical Industries Limited)
Registered Office : 9th and 10th Floor, Amar Synergy, 12B, Sadhu Vaswani Road, Pune - 411001, Maharashtra, India
Branch Office : 31 Netaji Subhas Road, Kolkata - 700 001, West Bengal, India
P: +91 20 6609 6000 | F: +91 20 2605 3396 | E: aquapharm@rpsg.in | W: www.aquapharm-india.com | CIN: U20299PN2024PLC227198

Extract of Un-audited Consolidated Financial Results for the quarter and half-year ended 30th September, 2026 (₹ in Crores except as otherwise stated)

Sl. No.	Particulars	3 months ended 30.09.2026 (Un-Audited)	Corresponding 3 months ended 30.09.2025 (Un-Audited)	Year ended 31.03.2026 (Audited)
1	Total Income from operations	433.31	396.23	1,445.02
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items#)	(21.30)	(15.25)	(87.93)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	(21.30)	(15.25)	(99.47)
4	Net Profit / (Loss) for the period after tax (after Exceptional items and/or Extraordinary items#)	(16.18)	(9.45)	(68.70)
5	Total comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(10.63)	3.60	(32.53)
6	Paid-up Equity Share Capital (Shares of Rs. 10/- each)	2,850.00	2,850.00	2,850.00
7	Reserves (excluding Revaluation Reserves)	(87.44)	(55.33)	(87.44)
8	Securities Premium Account	-	-	-
9	Net worth	2,740.92	2,793.14	2,762.56
10	Paid up Debt Capital/Outstanding Debt	385.00	467.50	385.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.45	0.42	0.42
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - Basic and Diluted:	(0.06)	(0.03)	(0.24)
14	Capital Redemption Reserve	-	-	-
15	Debenture Redemption Reserve	-	-	-
16	Debt Service Coverage Ratio	0.53	1.14	0.58
17	Interest Service Coverage Ratio	0.13	0.14	(0.05)

#- Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

Notes:
a) The above is an extract of the detailed format of the Un-Audited quarterly Financial Results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly Results is available on the website of BSE Limited (BSE) at www.bseindia.com as well as on the website of the Company at https://aquapharm-india.com and can be accessed by scanning the QR Code.
b) For the other line items referred in Regulation 52(4) of the SEBI Listing Regulations, pertinent disclosures have been made to the Stock Exchange and can be accessed at www.bseindia.com.
c) The impact on net profit/loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote.

By Order of the Board
Aquapharm Chemical Limited
(Formerly known as
Advaya Chemical Industries Limited)
Ganesh Vishwanathan
Whole-time Director and
Chief Financial Officer
DIN: 11259872

Place : Pune
Date : 14th October, 2026

EXTENSION OF FORM G:
EXTENSION IN INVITATION FOR EXPRESSION OF INTEREST FOR CHINTAMANIS JEWELLERY ARCADE PRIVATE LIMITED OPERATING IN MANUFACTURE AND RETAIL/TRADING OF JEWELLERY AT MUMBAI

Suraj Vista 3rd Floor Kashinath Bhuru Marg Prabhadevi Dadar West. Mumbai, Maharashtra, India, 400028
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Chintamanis Jewellery Arcade Private Limited** (CIN: U36910MH2003PTC138711) PAN- AACCC0640B
2.	Address of the registered office	Suraj Vista 3rd Floor Kashinath Bhuru Marg Prabhadevi Dadar West. Mumbai, Maharashtra, India, 400028
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Showroom of the Corporate Debtor located at 13/18 KOHINOOR COMPLEX, VEER SAVARKAR MARG, PRABHADEVI, MUMBAI OPPOSOITE SIDDHIVINAYAK TEMPLE
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Revenue from Operations in FY 2020-21 was 12,82,76,086/-
7.	Number of employees/ workmen	6 (As informed by the suspended director)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details to be sought by sending Email at: chintamanis.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email Request to be sent on:- chintamanis.cirp@gmail.com
10.	Last date for receipt of expression of interest	28th October, 2026 (Extended with Approval of CoC)
11.	Date of issue of provisional list of prospective resolution applicants	07th November, 2026
12.	Last date for submission of objections to provisional list	12th November, 2026
13.	Date of issue of final list of prospective resolution applicants	19th November, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19th November, 2026
15.	Last date for submission of resolution plans	19th December, 2026
16.	Process email id to submit Expression of Interest	chintamanis.cirp@gmail.com
17.	Details of the Corporate Debtors Registration Status as MSME.	**UDYAM-MH-19-0035532**

Prashant Jain
Authorized Signatory of Solvenza Advisory LLP
Resolution Professional in the matter of Chintamanis Jewellery Arcade Private Limited
Registration No.: IBBI/IPE-0144/IPA-1/2022-23/50008
Registered Address- Office No 1, First Floor, Gami Terra, Plot no, 45,51, Sector 6, Sanpada, Navi Mumbai 400705.

Date: 15th October, 2026
Place: Navi Mumbai.

...continued from previous page.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
JM Financial	BofA SECURITIES	nuvama	MUFG Intime	
JM Financial Limited 7th Floor, Cnergy Appasaheb Marathe Marg, Prabhadevi Mumbai – 400 025 Maharashtra, India **Telephone:** +91 22 6630 3030 **E-mail:** parashealthcare.ipo@jmfl.com **Investor Grievance ID:** grievance.ibd@jmfl.com **Website:** www.jmfl.com **Contact person:** Prachee Dhuri **SEBI Registration No.:** INM000010361	**BofA Securities India Limited** Ground Floor, A Wing, One BKC G Block, Bandra Kurla Complex, Bandra (East) Mumbai 400 051 Maharashtra, India **Telephone:** +91 22 6630 8000 **E-mail:** dg.parashealth_ipo@bofa.com **Investor Grievance ID:** dg.india_merchantbanking@bofa.com **Website:** https://business.bofa.com/bofas-india **Contact person:** Sayantan Bhattacharyya **SEBI Registration No.:** INM000011625	**Nuvama Wealth Management Limited** 801-804, Wing A, Building No. 3 Inspire BKC, G Block Bandra Kurla Complex, Bandra East Mumbai – 400 051,Maharashtra, India **Telephone:** +91 22 4009 4400 **E-mail:** parashealthcare.ipo@nuvama.com **Investor Grievance ID:** customerservice.mb@nuvama.com **Website:** www.nuvama.com **Contact person**: Pari Vaya **SEBI Registration No.:** INM000013004	**MUFG Intime India Private Limited** ***(Formerly Link Intime India Private Limited)*** C-101, Embassy 247 Park, L.B.S. Marg, Vikhroli (West) Mumbai 400 083 Maharashtra, India **Telephone:** +91 810 811 4949 **E-mail:** parashealthcare.ipo@in.mpms.mufg.com **Investor Grievance ID:** parashealthcare.ipo@in.mpms.mufg.com **Website:** www.in.mpms.mufg.com **Contact person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058	**Rahul Kumar** 1st Floor, Tower B, Paras Twin Towers, Golf Course Road, Sector 54, Gurugram – 122 002, Haryana, India, **Tel:** +91 124 430 2163 **E-mail:** cs@parashospitals.com Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any Pre-Offer or Post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.

AVAILABILITY OF RHP: Investors should note that Investment in Equity Shares involves a high degree of risk and investors are advised to refer to the RHP and the Risk Factors contained herein, before applying in the Offer. Full copy of the RHP is available at the website of SEBI at www.sebi.gov.in, the website of Stock Exchanges at www.nseindia.com and www.bseindia.com the website of our Company at www.parashospitals.com and the website of BRLMs, i.e., JM Financial Limited, BofA Securities India Limited and Nuvama Wealth Management Limited at www.jmfl.com, https://business.bofa.com/bofas-india and www.nuvama.com, respectively.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus is available on the website of our Company at www.parashospitals.com, the BRLMs, i.e., JM Financial Limited, BofA Securities India Limited and Nuvama Wealth Management Limited at www.jmfl.com, https://business.bofa.com/bofas-india and www.nuvama.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORMS: Application forms can be obtained from the Registered Office of **Paras Healthcare Limited**, **Tel**: +91 124 430 2163 and the **BRLMs – JM Financial Limited**, **Telephone:** +91 22 6630 3030, **BofA Securities India Limited, Tel:** +91 22 6630 8000 and **Nuvama Wealth Management Limited, Telephone:** +91 22 4009 4400 and **Syndicate Members: JM Financial Services Limited**, **Telephone:** + 91 22 6136 3400, **Nuvama Wealth Management Limited, Telephone:** +91 22 4009 4400 and at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. Bid cum Application Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA): Investors have to apply through the ASBA process. ASBA has to be availed by all the investors. For details on ASBA process, please refer to the details given in the ASBA Form and Abridged Prospectus and also please refer to "***Offer Procedure***" on page 539 of the RHP. Further ASBA Application forms can be obtained from Designated Branches of SCSBs, the list of banks that are available on website of SEBI at www.sebi.gov.in and website of Stock Exchanges at www.nseindia.com and www.bseindia.com. The investors are required to fill the Bid Cum Application form and submit the same to the relevant SCSBs at the specific locations or registered brokers at the broker centers or RTA or DP's. The SCSB's will block the amount in the account as per the authority contained in application form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

UPI: UPI Bidders can also Bid through UPI Mechanism.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Centrum Capital Advisors Limited, Eurekha Stock & Share Broking Services Limited, HDFC Securities Limited, ICICI Securities Limited, IDBI Capital Market Services Limited, India Infoline Limited, LKP Securities Limited, Motilal Oswal Financial Services Limited, Prabhudas Lilladher Private Limited, Religare Securities Limited, SMC Global Securities Limited, Kotak Securities Limited, Axis Capital Limited, SBICAP Securities Limited, Pravin Ratilal Share and Stock Brokers Limited, IIFL Wealth Management Limited, Bajaj Financial Securities Limited, YES Securities (India) Limited, Globe Capital Market Limited, Tradebulls Securities Private Limited, KJMC Capital Market Services Limited, Sharekhan Limited, RR Equity Brokers Private Limited, Asit C Mehta Financial Services Limited, 360 ONE WAM Limited, Pantomath Financial Services Limited, Ambit Capital Limited, Keynote Capital Limited, Trust Securities Limited, Standard Chartered Securities, ANS Pvt Limited, Asit C Mehta, Equiras Securities Pvt Ltd, Finwizard Technology Pvt. Ltd, Jhaveri Securities, Jobanputra Fiscal Services Pvt Ltd, Keynote Capitals Limited, Pravin Ratilal Share & Stock Brokers Limited, Religare Securities Ltd, DB(International) Stock Brokers Ltd.

BANKERS TO THE OFFER:

Escrow Collection Bank and Refund Bank: ICICI Bank Limited

Public Offer Account Bank: HDFC Bank Limited

Sponsor Banks: ICICI Bank Limited and HDFC Bank Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **PARAS HEALTHCARE LIMITED**
On behalf of the Board of Directors
Sd/-
Rahul Kumar
Company Secretary & Compliance Officer

Place: Gurugram
Date: October 14, 2026

PARAS HEALTHCARE LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an Initial Public Offer of its Equity Shares and has filed the RHP with the RoC on October 14, 2026. The RHP is available on the website of the Company at www.parashospitals.com, on the website of the SEBI at www.sebi.gov.in, on the websites of BSE at www.bseindia.com and NSE at www.nseindia.com, on the websites of JM Financial Limited, BofA Securities India Limited and Nuvama Wealth Management Limited at www.jmfl.com, https://business.bofa.com/bofas-india and www.nuvama.com, respectively. The potential investors should note that investment in equity shares involves a high degree of risk. For details, potential investors should refer the section titled "***Risk Factors***" on page 21 of the RHP. Potential investors should not rely on the DRHP.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the "**U.S. Securities Act**") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act, and (b) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales are made.

Adfactors

SBI | STATE BANK OF INDIA,
State Bank Foundation Institute "CHETANA",
Plot No.8-9 Scheme No.78 Aranya, Vijay Nagar Indore. Ph.: 0731-2578003

NOTICE FOR INVITATION OF DESIGN COMPETITION PROPOSALS FOR ENGAGING PRINCIPAL PROJECT ARCHITECT CUM PROJECT MANAGEMENT CONSULTANT

State Bank of India (SBI) invites Expression of Interest (EOI) from reputed and experienced Architectural Firms/Individual for participating in the Design Competition for selection and engagement of Principal Project Architect cum Project Management Consultant to render Architectural Consultancy Services for the proposed construction of New Academic Block & other amenities on Bank's plots at SBFI-CHETANA, Scheme No.78, Vijay Nagar, Indore-452010. The pre-qualification / eligibility criteria, scope of the services to be rendered, terms and conditions of appointment and prescribed formats for submission of application can be downloaded from Bank's website **www.sbi.co.in** under procurement news **(https://sbi.co.in/web/sbi-in-the-news/procurement-news)** from 15th October, 2026 to 11th November, 2026 up to 3.00 PM. Interested Architectural Firms complying prescribed eligibility criteria should ensure submission of their applications in the prescribed format with supporting documents at the address mentioned in the tender document latest by 3.00 pm on 11th November, 2026. Applications received after due date and time will not be entertained. The SBI reserves their rights to accept any or to reject all the applications without assigning reasons thereof and no correspondence shall be entertained in this regard. Corrigendum/ addendum, if any in the matter will be published only on Bank's above website.

Director & Head, SBFI CHETANA

VEEJAY LAKSHMI ENGINEERING WORKS LIMITED
Regd. Office: Sengalipalayam, NGGO Colony Post, Coimbatore – 641022
E-mail: compsec@veejaylakshmi.com
Website: www.veejaylakshmi.com
CIN: L29191TZ1974PLC000705

NOTICE

Notice is hereby given pursuant to Reg.47 of the SEBI Listing Regulations, that a Meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, the 10th November, 2026 inter alia, to consider, approve and take on record, the un-audited financial Results of the Company for the Quarter / period ended September 30, 2026 along with other subjects.

For **VEEJAY LAKSHMI ENGINEERING WORKS LIMITED**
Coimbatore Sd/- **J. Anand**
14.10.2026 Chairman and Managing Director

A TATA Enterprise

TRF LIMITED
Regd. Office : 11, Station Road, Burmamines, Jamshedpur - 831 007
CIN : L74210JH1962PLC000700

EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED 30TH SEPTEMBER, 2026

Rs. Lakhs

Sl. No.	Particulars	Quarter ended 30.09.2026 Unaudited	Six months ended 30.09.2026 Unaudited	Quarter ended 30.09.2025 Unaudited
1.	Total Income from operations (Net)	3,595.50	6,198.70	2,234.06
2.	Net Profit/(Loss) from ordinary activities before exceptional items & tax	333.48	521.13	455.27
3.	Net Profit/(Loss) from ordinary activities after tax and Minority Interest	4984.76	5,172.41	(680.81)
4.	Other Comprehensive Income	41.36	4.04	158.79
5.	Total Comprehensive Income [Comprising Profit/(Loss) after tax, Minority Interest and Other Comprehensive Income (after tax)]	5,026.12	5,176.45	(522.02)
6.	Paid up Equity Share Capital	1,100.44	1,100.44	1,100.44
7.	Earnings/(Loss) per share (of Rs. 10/- each) - not annualised (Rs)	45.30	47.00	(6.19)
8.	Diluted Earnings/(Loss) per share (of Rs. 10/- each) - not annualised (Rs)	45.30	47.00	(6.19)

Note :
1. The information of the Company on standalone basis is as follows :

Rs. Lakhs

Sl. No.	Particulars	Quarter ended 30.09.2026 Audited	Six months ended 30.09.2026 Audited	Quarter ended 30.09.2025 Audited
1.	Total Income from operation (Net)	3,595.50	6,198.70	2,234.06
2.	Net Profit/(Loss) before exceptional items & tax	371.18	584.55	464.01
3.	Other Comprehensive Income	31.31	(9.07)	0.35
4.	Total Comprehensive Income [Comprising Profit/(Loss) after tax and Other Comprehensive Income (after tax)]	379.17	454.76	(666.59)
5.	Basic EPS- not annualised (Rs)	3.16	4.21	(6.06)
6.	Diluted EPS- not annualised (Rs)	3.16	4.21	(6.06)

2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Company's website www.trf.co.in and also on the websites of Stock Exchanges at www.bseindia.com and www.nseindia.com

Jamshedpur
October 13, 2026

For and on behalf of Board
Sd/-
Umesh Kumar Singh
Managing Director

GIL Enabling e-Governance

Gujarat Informatics Limited
Block No. 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat).
Phone: 079-23256022, Fax: 079-23238925

NOTICE INVITING BID

GIL on behalf of Directorate of ICT & e-Governance , Government of Gujarat invites Bid through GeM portal route for "Request for Proposal (RFP) for "External Attack Surface Management (EASM), Digital Risk Monitoring (DRM), Incident Response (IR) Services for 2 Years for Gujarat Security Operations Center (GSOC)(GeM Bid No: GEM/2026/B/7942125, Dated : 14/10/2026. For more details visit to: **https://gil.gujarat.gov.in/Tenders & https://gem.gov.in/**

- Managing Director

---

accent moving processes

ACCENT MICROCELL LIMITED
CIN: L24230GJ2012PLC069799

Registered Office: 314, SHANGRILLA ARCADE, SHYAMAL CROSS ROAD, ANANDNAGAR ROAD,SATELLITE, AHMEDABAD (GJ)-380015
Email: info@accentmicrocell.com | **Website:** www.accentmicrocell.com
Tel. No.:: +91 7940042367 / +91 79 40094907

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE HALF YEAR ENDED SEPTEMBER 30, 2026

(₹ in lacs, unless otherwise stated)

Sl No.	Particulars	Half Year Ended 30/09/2026 (Un-Audited)	31/03/2026 (Un-Audited)	30/09/2025 (Un-Audited)	Year Ended 31/03/2026 (Audited)
1	Total income from operations	17,738.68	21,383.24	14,196.71	35,579.95
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	4,137.50	3,420.26	2,405.92	5,826.18
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	4,137.50	3,420.26	2,405.92	5,826.18
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	3,111.60	2,579.03	1,806.82	4,385.86
5	Total comprehensive income for the period (Comprising profit after tax and other comprehensive income after tax)	3,111.60	2,579.03	1,806.82	4,385.86
6	Paid-up equity share capital (face value of Rs. 10/- each)	2,398.90	2,398.90	2,398.90	2,398.90
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	28,021.28	25,149.56	22,565.53	25,149.56
8	Earnings Per Share Basic: Diluted:	 12.97 12.97	 10.97 10.97	 7.84 7.84	 18.65 18.65

Notes:

(1) The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 14, 2026.

(2) These financial results have been prepared in compliance with the Accounting Standard (AS) as notified by the Ministry of Corporate Affairs and prescribed under Section 133 of the Companies Act, 2013, read with relevant rules issued thereunder & other accounting pronouncements generally accepted in India, to the extent applicable.

(3) The Statutory Auditors of the Company have carried out Limited review of the above financial results.

(4) As per MCA notification dated February 16, 2015 companies whose shares are listed on SME Exchange as referred to in Chapter XB of SEBI (Issue of Capital and Disclosure Requirements) Regulation, 2009, are exempted from the compulsory requirement of adoption of Ind AS.

(5) Company has 3 manufacturing facilities duly located at Dahej (SEZ Unit), Pirana & Nayka. Accordingly company reports separate reportable business segment as per its geographical location of the facilities in accordance with AS - 17 "Segment Reporting". Disclosure for the same is given in the separate note attached herewith in Annexure I.

(6) The Proceeds from IPO is of ₹ 7,840.00 Lakhs. The Object, Proposed Utilization & Amount Utilized as on September 30, 2026 is as under.

Particulars	Total Amount Allocated in Lacs (₹)	Total Amount Utilized* in lacs (₹)
To set up plant for manufacturing Croscarmellose Sodium (CCS), and Sodium Starch Glycolate (SSG) and Caboxymethylcellulose (CMC)	5439.38	7248.41
General Corporate Purposes	1790.33	1121.92
Issue Related Expenses	610.29	657.91
Total	7840.00	9028.24

*Net of FD interest of ₹ 0.92 Lakhs credited during the half year ended September 30 2026 (As on 30 September 2026 - ₹ 543.52 Lakhs)

Note: Pursuant to the provisions of section 52(2)(c) of the Companies Act, 2013., the entire expenses of issue of shares through IPO has been netted off from the Securities Premium Account.

(7) The Proceeds from Right Issue is of ₹ 3,977.13 Lakhs. The Object, Proposed Utilization & Amount Utilized as on September 30, 2026 is as under.

Particulars	Total Amount Allocated in Lacs (₹)	Total Amount Utilized* in lacs (₹)
To set up plant for manufacturing of Microcrystalline Cellulose	3232.71	6279.67
General Corporate Purposes	694.42	106.25
Issue Related Expenses	50.00	58.90
Total	3977.13	6444.82

* Net of FD interest of ₹ 2.50 Lakhs credited during Half year ended September 30 2026 (As on 30 September 2026 - 74.81 Lakhs) Note: Pursuant to the provisions of section 52(2)(c) of the Companies Act, 2013., the entire expenses of issue of shares through Right Issue has been netted off from the Securities Premium Account.

(8) The Company is not a Large Corporate as per the applicability criteria given under the SEBI circular SEBI/HO/DDHS/CIR/P /2018/144 dated 26th November, 2018

(9) The figures for the half year ended 31st March, 2026 represent the difference between the audited figures in respect of the full financial year and the unaudited published year-to-date figures upto half year ended on September of the respective financial year, which were subject to limited review.

(10) Earnings per share for the half year ended September 30, 2026, September 30, 2025 & March 31, 2026 have been calculated for the Six months and not annualized.

(11) The previous year figures have been re-grouped, re-cast and re-arranged wherever considered necessary to make it comparable to the classification of current period.

For and on behalf of **Accent Microcell Limited**
Sd/-
Ghanshyam Arjanbhai Patel
Managing Director
Date: 14.10.2026 **(DIN:** 05225398)
Place: Ahmedabad

International Travel House™

INTERNATIONAL TRAVEL HOUSE LIMITED
CIN: L63040DL1981PLC011941
Regd. Office: Travel House, T-2, Community Centre, Sheikh Sarai, Phase-I, New Delhi - 110 017
Tel: 011-2601 7808
E-mail: Investor_TH@ith.co.in | Website: www.internationaltravelhouse.in

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Please note that a Special Window for transfer and dematerialisation ('demat') of physical shares of International Travel House Limited ('the Company') is open upto 4th February, 2027 in terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January, 2026 ('SEBI Circular').

The aforesaid Special Window is available for transfer requests related to physical shares that were sold or purchased before 1st April, 2019. The Special Window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. Further, cases involving disputes between the transferor and transferee, as well as shares which have been transferred to the Investor Education and Protection Fund, will not be processed during this window.

It may be noted that requests which are accompanied by the original share certificate(s) along with transfer deed(s) and other supporting documents as per SEBI Circular will only be considered under the Special Window. Shares transferred during this window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. During this period, such shares cannot be transferred, lien-marked or pledged.

The eligible shareholders shall submit the transfer deeds together with the relevant documents to the MCS Share Transfer Agent Limited (Unit: International Travel House Limited), Registrar and Transfer Agent of the Company, at 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi -110020 or write at helpdeskdelhi@mcsregistrars.com or admin@mcsregistrars.com.

International Travel House Limited
Abhishek Chawla
Date: 14th October, 2026 **Company Secretary**

RP- Sanjiv Goenka Group Growing Legacies

AQUAPHARM

Aquapharm Chemical Limited
(Formerly known as Advaya Chemical Industries Limited)

Registered Office : 9th and 10th Floor, Amar Synergy, 12B, Sadhu Vaswani Road, Pune - 411001, Maharashtra, India
Branch Office : 31 Netaji Subhas Road, Kolkata - 700 001, West Bengal, India
P: +91 20 6609 6000 | F: +91 20 2605 3396 | E: aquapharm@rpsg.in | W: www.aquapharm-india.com | CIN: U20299PN2024PLC227198

Extract of Un-audited Consolidated Financial Results for the quarter and half-year ended 30th September, 2026 (₹ in Crores except as otherwise stated)

Sl. No.	Particulars	3 months ended 30.09.2026 (Un-Audited)	Corresponding 3 months ended 30.09.2025 (Un-Audited)	Year ended 31.03.2026 (Audited)
1	Total Income from operations	433.31	396.23	1,445.02
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items#)	(21.30)	(15.25)	(87.93)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	(21.30)	(15.25)	(99.47)
4	Net Profit / (Loss) for the period after tax (after Exceptional items and/or Extraordinary items#)	(16.18)	(9.45)	(68.70)
5	Total comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(10.63)	3.60	(32.53)
6	Paid-up Equity Share Capital (Shares of Rs. 10/- each)	2,850.00	2,850.00	2,850.00
7	Reserves (excluding Revaluation Reserves)	(87.44)	(55.33)	(87.44)
8	Securities Premium Account	-	-	-
9	Net worth	2,740.92	2,793.14	2,762.56
10	Paid up Debt Capital/Outstanding Debt	385.00	467.50	385.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.45	0.42	0.42
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - Basic and Diluted:	(0.06)	(0.03)	(0.24)
14	Capital Redemption Reserve	-	-	-
15	Debenture Redemption Reserve	-	-	-
16	Debt Service Coverage Ratio	0.53	1.14	0.58
17	Interest Service Coverage Ratio	0.13	0.14	(0.05)

#- Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

Notes:

a) The above is an extract of the detailed format of the Un-Audited quarterly Financial Results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly Results is available on the website of BSE Limited (BSE) at www.bseindia.com as well as on the website of the Company at https://aquapharm-india.com and can be accessed by scanning the QR Code.

b) For the other line items referred in Regulation 52(4) of the SEBI Listing Regulations, pertinent disclosures have been made to the Stock Exchange and can be accessed at www.bseindia.com.

c) The impact on net profit/loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote.

By Order of the Board
Aquapharm Chemical Limited
(Formerly known as
Advaya Chemical Industries Limited)
Ganesh Vishwanathan
Whole-time Director and
Chief Financial Officer
DIN: 11259872

Place : Pune
Date : 14th October, 2026

EXTENSION OF FORM G:
EXTENSION IN INVITATION FOR EXPRESSION OF INTEREST FOR CHINTAMANIS JEWELLERY ARCADE PRIVATE LIMITED OPERATING IN MANUFACTURE AND RETAIL/TRADING OF JEWELLERY AT MUMBAI

Suraj Vista 3rd Floor Kashinath Bhuru Marg Prabhadevi Dadar West. Mumbai, Maharashtra, India, 400028
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Chintamanis Jewellery Arcade Private Limited** (CIN: U36910MH2003PTC138711) PAN- AACCC0640B
2.	Address of the registered office	Suraj Vista 3rd Floor Kashinath Bhuru Marg Prabhadevi Dadar West. Mumbai, Maharashtra, India, 400028
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Showroom of the Corporate Debtor located at 13/18 KOHINOOR COMPLEX, VEER SAVARKAR MARG, PRABHADEVI, MUMBAI OPPOSOITE SIDDHIVINAYAK TEMPLE
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Revenue from Operations in FY 2020-21 was 12,82,76,086/-
7.	Number of employees/ workmen	6 (As informed by the suspended director)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details to be sought by sending Email at: chintamanis.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email Request to be sent on:- chintamanis.cirp@gmail.com
10.	Last date for receipt of expression of interest	28th October, 2026 (Extended with Approval of CoC)
11.	Date of issue of provisional list of prospective resolution applicants	07th November, 2026
12.	Last date for submission of objections to provisional list	12th November, 2026
13.	Date of issue of final list of prospective resolution applicants	19th November, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19th November, 2026
15.	Last date for submission of resolution plans	19th December, 2026
16.	Process email id to submit Expression of Interest	chintamanis.cirp@gmail.com
17.	Details of the Corporate Debtors Registration Status as MSME.	**UDYAM-MH-19-0035532**

Prashant Jain
Authorized Signatory of Solvenza Advisory LLP
Resolution Professional in the matter of Chintamanis Jewellery Arcade Private Limited
Registration No.: IBBI/IPE-0144/IPA-1/2022-23/50008
Registered Address- Office No 1, First Floor, Gami Terra, Plot no, 45,51, Sector 6, Sanpada, Navi Mumbai 400705.

Date: 15th October, 2026
Place: Navi Mumbai.

यूनियन बैंक ऑफ इंडिया Union Bank of India

भारत सरकार का उपक्रम A Government of India Undertaking

अॅसेट रिकव्हरी शाखा : २१, वीणा चेंबर्स, मेझानाईन फ्लोअर,दलाल स्ट्रीट, फोर्ट, मुंबई-४०० ००१ वेबसाईट : http://www.unionbankofindia.co.in
ई-मेल : ubin0553352@unionbankofindia.bank.in

जोडपत्र IV कब्जा सूचना (नियम-८(१)

(स्थावर मिळकतीकरिता)

ज्याअर्थी, **युनियन बँक ऑफ इंडिया, अॅसेट रिकव्हरी मॅनेजमेंट शाखा, २१, वीणा चेंबर, मेझानाईन फ्लोअर, दलाल स्ट्रीट, फोर्ट, मुंबई-४०० ००१,** मुंबई येथील अधोहस्ताक्षरी प्राधिकृत अधिकाऱ्याने सिक्युरिटायझेशन अँण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल अॅसेटस् अँण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट (सेकंड) अॅक्ट, २००२ अंतर्गत आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ३ सह वाचण्यात येणाऱ्या कलम १३(१२) अन्वये प्रदान केलेल्या अधिकारांचा वापर करून **१५.०७.२०२६** रोजी मागणी सूचना जारी केली होती. सदर सूचनेद्वारे कर्जदार / गहाणदार / हमीदार **मे. वैशाली ट्रान्सकॅरियर्स प्रा. लि., श्री. शशांक वामन पवार आणि श्रीमती वैशाली वामन पवार** यांना सदर सूचनेत नमूद केलेली **रु. १३,४७,३४,७९८.१८ (रुपये तेरा कोटी सत्तेचाळीस लाख चौतीस हजार सातशे अठ्ठ्याण्णव आणि अठरा पैसे मात्र)** त्यामध्ये नमूद केलेल्या व्याजासह (खर्च वगळून), सदर सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांच्या आत परतफेड करण्यास सांगितले होते.

कर्जदार / गहाणदार / हमीदार यांनी सदर रकमेची परतफेड करण्यात कसूर केल्यामुळे, याद्वारे कर्जदार / गहाणदार / हमीदार आणि सर्वसाधारण जनतेस सूचना देण्यात येते की, अधोहस्ताक्षरीने सदर अधिनियमाच्या कलम १३(४) अन्वये प्रदान केलेल्या अधिकारांचा वापर करून, सदर नियमांच्या नियम ८ सह वाचण्यात येऊन, खाली वर्णन केलेल्या मालमत्तेचा **सांकेतिक कब्जा १२ ऑक्टोबर २०२६ रोजी** घेतला आहे.

विशेषतः कर्जदार / गहाणदार / हमीदार आणि सर्वसाधारण जनतेस याद्वारे सावध करण्यात येते की, त्यांनी सदर मालमत्तेबाबत कोणताही व्यवहार करू नये आणि सदर मालमत्तेबाबत करण्यात येणारा कोणताही व्यवहार **रु. १३,४७,३४,७९८.१८ (रुपये तेरा कोटी सत्तेचाळीस लाख चौतीस हजार सातशे अठ्ठ्याण्णव आणि अठरा पैसे मात्र)** इतकी रक्कम व त्यावरील व्याजासाठी युनियन **बँक ऑफ इंडिया, अॅसेट रिकव्हरी मॅनेजमेंट शाखा, २१, वीणा चेंबर, मेझानाईन फ्लोअर, दलाल स्ट्रीट, फोर्ट, मुंबई-४०० ००१** यांच्या प्रभाराच्या अधीन राहील.

तारण मत्तेच्या भरण्याकरीता उपलब्ध वेळेच्या संदर्भामध्ये अॅक्टच्या कलम १३ च्या उप-कलम (८) च्या तरतुदींकडे कर्जदारांचे लक्ष वेधुन घेतले जात आहे.

स्थावर मिळकतीचे वर्णन

१. मुंबई येथील अंधेरी (पश्चिम), आंबिवली, सीझर रोड, मुंबई-४०० ०५८ येथे स्थित **अंधेरी किरण सीएचएसएलच्या** तळमजल्यावरील फ्लॅट क्र. १, ज्याचे बिल्ट-अप क्षेत्रफळ मोजमापित ६४२ चौ. फूट आहे. सदर इमारत गाव आंबिवली, अंधेरी (पश्चिम), मुंबई येथील सीटीएस क्र. ४४६/१, प्लॉट क्र. ६५-ए, हिस्सा क्र. २ असलेल्या जमिनीवर बांधलेली असून सदर मालमत्ता **श्रीमती वैशाली वामन पवार** यांच्या मालकीची आहे.

२. मुंबई उपनगर जिल्ह्यातील कुर्ला **तालुक्यातील कांजूर गावातील सीटीएस** क्र. १२९३, १२९३/१ ते ५ आणि १२९४/३ ते ७ व ६५७ए (भाग) असलेल्या जमिनीवर बांधलेली, मुंबई उपनगर महानगरपालिकेच्या एस वॉर्डच्या हद्दीतील, कांजूरमार्ग (पूर्व), मुंबई-४०० ०४२ येथील आय थिंक टेक्नो कॅम्पस येथे स्थित लोधा सुप्रीमस, सुप्रीमस कांजूर **कमर्शियल प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लिमिटेडच्या** ११व्या मजल्यावरील युनिट क्र. ७, ज्याचे कार्पेट क्षेत्रफळ मोजमापित १३४२ चौ. फूट आहे, तसेच दोन पार्किंग जागा वापरण्याच्या अधिकारासह सदर मालमत्ता **मे. वैशाली ट्रान्स कॅरियर्स प्रा. लि.** यांच्या मालकीची आहे.

सही/-
विकास कुमार उपाध्याय
मुख्य व्यवस्थापक आणि प्राधिकृत अधिकारी
युनियन बँक ऑफ इंडिया

दिनांक : १२.१०.२०२६
ठिकाण : मुंबई

दि नॅशनल को-ऑपरेटिव्ह बँक लि.

नोंद./प्रशासकीय कार्यालयः २१४, रहेजा सेंटर, फ्री प्रेस जर्नल रोड, नरिमन पॉईंट, मुंबई-२१.
वसुली विभागः प्लॉट क्र.-८/सी, सेक्टर-१३, १ला मजला, खांदा कॉलनी, न्यू पनवेल (प), ४१०२०६. **दूरध्वनी क्र.** ०२२-२७४५८८६२८ **ईमेल पत्ताः** recovery@nationalbank.bank.in

रजि. ए.डी.

संदर्भः एनसीबी/एचओ/आरईसी/२३७/२०२६-२७. **दिनांकः १३.१०.२०२६**

प्रति,
मे. रॉयस डेव्हलपर्स
भागीदार - श्री. संजय शांताराम कानकोसे
भागीदार - श्रीमती गीता राकेशकुमार पटेल
कार्यालयाचा पत्ताः कार्यालय क्र. १०, ६वा मजला, इमारत क्र. बी/७, रॉयस पॅराडाईस, फेज II, पडघा रोड, गाव गंधारे, कल्याण पश्चिम - ४२१ ३०१.

प्रिय महोदया,

विषयः सिक्युरिटायझेशन अँण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँण्ड एन्फोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट, २००२ च्या कलम १३ (२) अन्वये सूचना.

तुमच्या विनंतीवरून, तुम्हाला **खाते क्र. ओडी/१०४ (८-१४-१०४)** नुसार **बँकेद्वारे दि. २७.०९.२०२४ आणि २०.०१.२०२५ (जामीनदार बदलणे)** रोजी ओव्हरड्राफ्ट सुविधा मंजूर करून त्यांच्या **कल्याण शाखेद्वारे** विविध मालमत्तांच्या विरुद्ध बँकेच्या नावे प्रतिभूती हितसंबंध निर्माण करून **रु. १७५.०० लाख** वितरित केले होते. सदर ओव्हरड्राफ्ट सुविधेचे संबंधित तपशील आणि तुमच्याद्वारे बनविण्यात आलेल्या प्रतिभूती करारपत्र (त्रे)/दस्तऐवज परिशिष्ट अनुक्रमे 'अ' आणि 'ब' मध्ये नमूद करण्यात आले आहेत. तुम्ही सदर करारपत्र(त्रे)/दस्तऐवज(जां)नुसार सदर वित्तीय सहाय्याच्या परताव्याकरिता हमीसह वित्तीय सहाय्य प्राप्त केले आहे.

तसेच, सदर वित्तीय सहाय्य प्राप्त करतेसमयी, बँकेच्या नावे प्रतिभूती हितसंबंध निर्माण करून शीर्षक करारनामा/नोंदणीकृत गहाणखत जमा करून गहाणखत तयार करण्यात आले होते. अशा गहाणखताशी संबंधीत दस्तऐवज देखील परिशिष्ट 'ब'मध्ये नमूद करण्यात आले आहेत.

तारण मालमत्तांचे संबंधित तपशील विशेषतः अनुसूची 'क' मध्ये नमूद करण्यात आले आहेत. वरील सदर वित्तीय सहाय्य/ऋण सुविधेचे व्यवहार अनियमित झाले आहेत आणि भारतीय रिझर्व्ह बँकेद्वारे मालमत्ता वर्गीकरणाशी संबंधी वेळोवेळी पारित निर्देश/मार्गदर्शक तत्त्वांनुसार **दि. २६.०८.२०२६** रोजी कर्ज **'अनुत्पादक मालमत्ता'** म्हणून वर्गिकृत करण्यात आले आहे.

सदर वित्तीय सहाय्य खालील व्यक्तींच्या वैयक्तिक हमीद्वारे सुरक्षित आहेतः
ओडी/१०४ (८-१४-१०४) करिताः **१) श्री. संजय शांताराम कानकोसे**
२) सौ. गीता राकेशकुमार पटेल
३) श्री. निशांत मधुकर कानकोसे
४) श्री. सुभाष शांताराम निवाते

वारंवार विनंती करूनही, तुम्ही सदर देय रक्कम/थकबाकी दायित्वे परतारा करण्यात अयशस्वी ठरला आहात आणि त्याकडे दुर्लक्ष केले आहे. म्हणून, बँक याद्वारे तुम्हाला "सदर कायद्याच्या" कलम १३ (२) अंतर्गत ही सूचना बजावून, या सूचनेच्या दिनांकापासून ६० दिवसांच्या आत बँकेस खाली नमूद केलेले तुमचे दायित्व पूर्णपणे फेडण्याची मागणी करत आहे.

बँकेकडे तुमची देय असलेल्या थकबाकीची रक्कम **दिनांक ३०.०९.२०२६ रोजी नुसार ओडी/१०४ (८-१४-१०४)** करिता **रु. १,१६,१३,५४५.०२ (रुपये एक कोटी सोळा लाख त्र्याण्णव हजार पाचशे पंचेचाळीस व पैसे दोन मात्र)** आहे. तुम्ही दि. ०१.१०.२०२६ पासून पुढे दोन्ही खात्यांमधील उपरोल्लेखित रकमेवर करारात्मक दराने व्याज तसेच आनुषंगिक खर्च, शुल्क इत्यादी देण्यास देखील जबाबदार आहात.

जर तुम्ही या कायद्याच्या कलम १३ (२) अंतर्गत या सूचनेच्या अटींनुसार, **दिनांक ३०.०९.२०२६ रोजी नुसार ओडी/१०४ (८-१४-१०४)** करिता **रु. १,१६,१३,५४५.०२ (रुपये एक कोटी सोळा लाख त्र्याण्णव हजार पाचशे पंचेचाळीस व पैसे दोन मात्र)** आणि पुढील व्याज/आनुषंगिक खर्च, शुल्कासह बँकेला परत करण्यात अयशस्वी ठरल्यास, बँक कलम १३ च्या उप-कलम (४) अंतर्गत आणि सदर कायद्याच्या इतर लागू तरतुदींनुसार तपशीलवार नमूद केलेले सर्व किंवा कोणतेही अधिकार वापरेल.

तुम्हाला हे देखील सूचित करण्यात येते की, कलम १३ च्या उप-कलम १३ नुसार, बँकेची लेखी संमती घेतल्याशिवाय तुम्हाला या सुचनेच्या परिशिष्ट 'क' मध्ये तपशीलवार नमूद केलेल्या सुरक्षित मालमत्तांची विक्री, भाडेपट्टा किंवा इतर कोणत्याही प्रकारे हस्तांतरण करता येणार नाही.

ही नोटीस बँकेच्या इतर कोणत्याही लागू कायद्याच्या तरतुदीनुसार आवश्यक वाटेल अशा इतर कृती किंवा कायदेशीर कारवाई सुरू करण्याच्या अधिकारांवर कोणताही पूर्वग्रह न ठेवता जारी केली आहे.

आपला विश्वासू,
(श्री. आकाश घोलप), अधिकृत अधिकारी

प्रत रवानाः
ओडी/१०४ (८-१४-१०४) करिता :
१. श्री. संजय शांताराम कानकोसे (भागीदार)
१४०४, इमारत क्र. १, सावन्नाह, वसंत लॉन्स, पोखरण रोड क्र.-२, ज्युपिटर हॉस्पिटलजवळ, माजिवडा, महाराष्ट्र, ठाणे - ४०० ६०१.
२. सौ. गीता राकेशकुमार पटेल (भागीदार)
२०२-ए विंग, सोहम टॉवर, ९० फूट रोड, नोंदणी कार्यालयाजवळ, भाईंदर पश्चिम, ठाणे, महाराष्ट्र - ४०१ १०१.
३. श्री. निशांत मधुकर कानकोसे (जामीनदार)
ए-१/१०३, आदर्श नगर सीएचएस, विकास कॉम्प्लेक्स, कोलबाड, नौपाडा, ठाणे - ४०० ६०२.
४. श्री. सुभाष शांताराम निवाते (जामीनदार)
डी३/७०३, ऋतू पार्क, आर. डब्ल्यू. सावंत मार्ग, वृंदावन सोसायटी, ठाणे, महाराष्ट्र - ४००६०१.
५. श्री. संजय शांताराम कानकोसे (जामीनदार)
१४०४, इमारत क्र. १, सावन्नाह, वसंत लॉन्स, पोखरण रोड क्र.-२, ज्युपिटर हॉस्पिटलजवळ, माजिवडा, महाराष्ट्र, ठाणे - ४०० ६०१.
६. सौ. गीता राकेशकुमार पटेल (जामीनदार)
२०२-ए विंग, सोहम टॉवर, ९० फूट रोड, नोंदणी कार्यालयाजवळ, भाईंदर पश्चिम, ठाणे, महाराष्ट्र - ४०१ १०१.

तुम्हाला सल्ला देण्यात येतो की, तुमच्याद्वारे बनविण्यात आलेल्या हमीनुसार सूचनेमध्ये उल्लेखित रकमेचा भरणा करावा.
(श्री. आकाश घोलप), अधिकृत अधिकारी
सिक्युरिटायझेशन कायद्यांतर्गत सूचना.

परिशिष्ट 'अ'

सुविधेचे नाव	दि. ३०.०९.२०२६ रोजीनुसार व्याजासह थकबाकी
ओव्हरड्राफ्ट - खाते ओडी/१०४ दि. ०३.१२.२०२४ आणि दि. २०.०१.२०२५ रोजी मंजूर	मुद्दल रक्कमः रु. १,१४,२१,९२०.०२ व्याजाची रक्कमः रु. २,७१,६२५.०० **एकूण थकबाकी रक्कमः रु. १,१६,९३,५४५.०२ (रुपये एक कोटी सोळा लाख त्र्याण्णव हजार पाचशे पंचेचाळीस व पैसे दोन मात्र)**

परिशिष्ट 'ब'

(सर्व पूरक दस्तऐवज आणि गहाणखत बनविल्याचा पुरावा असलेल्या दस्तऐवजांसह प्रतिभूती दस्तऐवजांचा तपशील)

अ. क्र.	बनविलेल्या दस्तऐवजांचे नाव	ओडी/१०४	
		दस्तऐवज बनविल्याचा दिनांक	मंजूर रक्कम
१	डिमाण्ड प्रॉमिसरी नोट	१९.०३.२०२५	रु. १,७५,००,०००.००
२	करारपत्र	"-"	"-"
३	[illegible]	"-"	"-"
४	हमीपत्र	"-"	"-"
५	[illegible]	"-"	"-"
६	[illegible]	"-"	"-"
७	[illegible]	"-"	"-"
८	[illegible]	"-"	"-"

अनुसूची - 'क'

[illegible]

जाहीर सचना

आम्ही **मे. मुरजी भांजी गामी.** सवर्साधारण जनतेस कळवू इच्छतो की महाराष्ट्र शासनाच्या पयार्वरण विभागाने आमच्या **सर्वे नं. १५३/२/२, मौजे पिसारवे तालुका पनवेल, जिल्हा रायगड, महाराष्ट्र** येथील गृह आणि व्यावसिायक प्रकल्पाला **दिनांक ७ ऑक्टोबर २०२६** रोजी पत्र क्रमांक **EC26C3801MH5974001N.** अन्वेय पयार्वरणाच्या दृष्टीकोनातून मान्यता दिली आहे. सदर मान्यता पत्राची प्रत महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या कार्यालयामध्ये तसेच पयार्वरण विभाग, महाराष्ट्र शासन यांच्या **http://parivesh.nic.in/** संकेतस्थळावर उपलब्ध आहे.

मे. मुरजी भांजी गामी

प्रपत्र क्र. ३
[नियम-१३(१)(ए) पहा]

कर्ज वसुली न्यायाधिकरण मुंबई (डीआरटी ३)

१ला मजला, एमटीएनएल टेलिफोन एक्सचेंज बिल्डिंग, सेक्टर-३० ए, वाशी, नवी मुंबई-४०० ७०३.

खटला क्र.: ओए/४८०/२०२५

कर्ज वसूली न्यायाधिकरण (कार्यवाही) रुल्स, १९९३ च्या नियम ५ च्या उप-नियम (२ए) सहवाचता अॅक्टच्या कलम १९ च्या उप-कलम (४) अंतर्गत समन्स.

कॅनरा बँक नि. क्र. : ०९
विरुद्ध
मे. डीपी फ्रोजन फूड्स

प्रति,
(१) **मे. डीपी फ्रोजन फूड्स**
गाळा क्र. ६, विघ्नेश्वर पार्क, पारसिक नगर, ९० फूट रोड, कळवा, ठाणे ४००६०५, ठाणे, महाराष्ट्र.
(२) **राजेश घाडगे**
राहातात येथे : ००१, श्री श्रीजी धाम सीएचएसएल, पारसिक नगर, खारेगाव, कळवा, ठाणे, महाराष्ट्र-४००६०५.

समन्स

ज्याअर्थी, वरील नमूद **ओए/४८०/२०२५** नामदार प्रबंधक/पीठासिन अधिकाऱ्यांसमोर **१०/०७/२०२५** रोजी सूचीबद्ध केला होता.

ज्याअर्थी, नामदार न्यायाधिकरणाने कृपावंत होऊन **रु. २३,३३,०३२/-** च्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध दाखल केलेल्या अॅक्टच्या कलम १९(४) अंतर्गत सदर अर्जावर (ओ.ए.) समन्स/सूचना जारी केली. (जोडलेल्या दस्तावेजांच्या प्रतींसह अर्ज).

अॅक्टच्या कलम १९ च्या पोट-कलम (४) नुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निर्देश देण्यात येत आहेत:-

(i) विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या **(३०) तीस दिवसांत** कारणे दाखविण्यासाठी;
(ii) मूळ अर्जाच्या अनु. क्र. ३ए अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मत्तांव्यतिरिक्त अन्य मिळकती आणि मत्तांचे तपशील जाहीर करणे;
(iii) मिळकतींच्या जप्तीसाठीच्या अर्जावरील सुनावणी आणि निकाल प्रलंबित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर केलेल्या अशा अन्य मत्ता आणि मिळकतींचा आणि तारण मत्तांचा व्यवहार करण्यास किंवा त्या निकाली काढण्यास तुम्हाला मज्जाव करण्यात आला आहे.
(iv) तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज ज्यावर तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.
(v) व्यवसायाच्या नियमित कामकाजाच्या ओघांत तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खात्यामध्ये जमा केली पाहिजे.

तुम्हाला **०३/११/२०२६ रोजी स. १०.३० वा.** लेखी निवेदन सादर करून त्याची एक प्रत अर्जदारांना सादर करण्याचे व **रजिस्ट्रार**समोर हजर राहण्याचे देखील निर्देश देण्यात येत आहेत, कसूर केल्यास, तुमच्या गैरहजेरीत अर्जावर सुनावणी होऊन निकाल दिला जाईल.

माझ्या हस्ते आणि ह्या न्यायाधिकरणाच्या शिक्क्याने ह्या दिनांकः ०४/०९/२०२६ रोजी दिले.

समन्स जारी करण्याकरीता प्राधिकृत अधिकाऱ्याची स्वाक्षरी
(संजय जयस्वाल)
रजिस्ट्रार
डीआरटी III, मुंबई

टीप - जे लागू नसेल ते खोडून टाकावे.

प्रपत्र क्र. ३
[नियम-१५(१)(ए) पहा)] / १६(३)

कर्ज वसुली न्यायाधिकरण मुंबई (डीआरटी-२)

३रा मजला, कुलाबा, टेलिफोन भवन, कुलाबा मार्केट, मुंबई - ४०० ००५.

खटला क्र. : ओए/३६२/२०२४

कर्ज वसूली न्यायाधिकरण(कार्यवाही) रुल्स, १९९३ च्या नियम ५ च्या उप-नियम (२ए) सहवाचता अॅक्टच्या कलम १९ च्या उप-कलम(४) अंतर्गत समन्स.

नि. क्र. - १४

सेंट्रल बँक ऑफ इंडिया
विरूद्ध
मे. कमला लँडमार्क मोटरबाइक्स (मुंबई) प्रा. लि.

प्रतिवादींची नावे आणि पत्ते
१. मे. कमला लँडमार्क मोटरबाइक्स (मुंबई) प्रा. लि.
दुकान क्र. १, शांती विमल, तळमजला, सर पी. एम. रोड, विलेपार्ले (पूर्व), मुंबई ४०० ०५७. **आणि येथेही** : दुकान क्र. १३, शिल्प टॉवर, एन. एम. जोशी मार्ग, लोअर परळ, दीपक सिनेमाजवळ, मुंबई ४०० ०१३.
२. सौ. शीतल जिनेंद्र जैन २५, मानस, फ्लॅट क्र. २०१, २रा मजला, एन. एस. रोड क्र. ६, फ्रेंड्स सोसायटी, जेव्हीपीडी, विलेपार्ले (पश्चिम), मुंबई ४०००५६.
३. श्री. श्रेणिक अशोक पोरवाल
३०२, ३रा मजला, रोकडिया लँडमार्क सीएचएस, नेहरू रोड, विलेपार्ले (पश्चिम), मुंबई ४०० ०५७.

समन्स

ज्याअर्थी, वरील नमूद **ओए/३६२/२०२४** नामदार प्रबंधक/पीठासिन अधिकाऱ्यांसमोर **२६.०३.२०२५** रोजी सूचीबद्ध केला होता.

ज्याअर्थी, नामदार न्यायाधिकरणाने कृपावंत होऊन **रु. ७,१९,७३,७७५/-** पैसेच्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध दाखल केलेल्या अॅक्टच्या कलम १९(४) अंतर्गत सदर अर्जावर (ओ.ए.) समन्स/सूचना जारी केली. (जोडलेल्या दस्तावेजांच्या प्रतींसह अर्ज).

ज्याअर्थी, समन्सच्या सेवेवर सामान्य पद्धतीने परिणाम होऊ शकत नाही आणि या माननीय न्यायाधिकरणाने बदली सेवेसाठी अर्ज करण्यास परवानगी दिली आहे.

अॅक्टच्या कलम १९ च्या पोट-कलम (४) नुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निर्देश देण्यात येत आहेत.
(i) विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या **तीस** दिवसांत कारणे दाखविण्यासाठी;
(ii) मूळ अर्जाच्या अनु. क्र. ३ए अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मत्तांव्यतिरिक्त अन्य मिळकती आणि मत्तांचे तपशील जाहीर करणे;
(iii) मिळकतींच्या जप्तीसाठीच्या अर्जावरील सुनावणी आणि निकाल प्रलंबित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर केलेल्या अशा अन्य मत्ता आणि मिळकतींचा आणि तारण मत्तांचा व्यवहार करण्यास किंवा त्या निकाली काढण्यास तुम्हाला मज्जाव करण्यात आला आहे.
(iv) तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज ज्यावर तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.
(v) व्यवसायाच्या नियमित कामकाजाच्या ओघांत तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खात्यामध्ये जमा केली पाहिजे.

तुम्हाला **१८/१२/२०२६ रोजी स.११.०० वा.** लेखी निवेदन सादर करून त्याची एक प्रत अर्जदारांना सादर करण्याचे व **रजिस्ट्रार**समोर हजर राहण्याचे देखील निर्देश देण्यात येत आहेत, कसूर केल्यास, तुमच्या गैरहजेरीत अर्जावर सुनावणी होऊन निकाल दिला जाईल.

माझ्या हस्ते आणि ह्या न्यायाधिकरणाच्या शिक्क्याने ह्या दिनांक ०१/१०/२०२६ रोजी दिले.

सही/-, रजिस्ट्रार
कर्ज वसुली न्यायाधिकरण क्र. २
मुंबई

जाहीर सूचना

याद्वारे **सूचना** देण्यात येते की, आमच्या अशिलाने आम्हाला **सीन मर्विन वासुदेव,** राहणार ६०२, सूर्या, ७९ हिल रोड, वांद्रे, मुंबई ४०००५० आणि **शरीना फर्नांडिस,** राहणार ४, हिल स्ट्रीट, वारीम्बा, एनएसडब्ल्यू, २०४६ (यापुढे एकत्रितपणे 'मालक' असे म्हटले आहे) यांच्या, मालमत्ता पत्रकानुसार माहीम विभागाचा कॅडस्ट्रल सर्वेक्षण क्र. ६७४ आणि माहीम नगररचना योजना क्र. II चा अंतिम भूखंड क्र. १८७ धारण करणाऱ्या, १,८५४.५२ चौरस मीटर क्षेत्रफळाच्या, कॅडेल रोड, माहीम, मुंबई - ४०००१६ येथे आणि महाराष्ट्र राज्याच्या कोकण विभागात वसलेल्या व स्थित असलेल्या आणि येथे खाली लिहिलेल्या **परिशिष्टात** अधिक तपशीलवार वर्णन केलेल्या (यापुढे **"सदर जमीन"** असे म्हटले आहे) जमिनीच्या त्या सर्व तुकड्यावरील व भागावरील हक्क, मालकी हक्क व हित यांची तपासणी करण्याचे निर्देश दिले आहेत. सदर जमीन ही दुय्यम निबंधक, ॲश्युरन्स यांच्या कार्यालयात सन १९७० च्या अनुक्रमांक ३१२० अन्वये नोंदणीकृत दिनांक १६ सप्टेंबर १९७० रोजीच्या हस्तांतरण विलेखानुसार शिरीष को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड यांच्या अस्तित्वात असलेल्या भाडेपट्टा हक्कांच्या अधीन आहे.

सदर जमिनीमध्ये, तिच्यावर किंवा तिच्या संदर्भात अथवा तिच्या कोणत्याही भागामध्ये विक्री, हस्तांतरण, अदलाबदल, अभिहस्तांकन, गहाण, प्रभार, बक्षीस, न्यास, करारबद्धता, मालकी दस्तऐवज, वारसा, दावा, ताबा, भाड्याने देणे, भाडेपट्टा, पोट-भाडेपट्टा, परवाना, धारणाधिकार, हिस्सा, भाडेकरू हक्क, पोट-भाडेकरू हक्क, देखभाल, ताबा, सुविधाधिकार, मृत्युपत्रीय विल्हेवाट, मृत्युपत्रीय दान, बोजा, एफएसआय/टीडीआर वापर, विकास हक्क याद्वारे किंवा अन्यथा कसेही आणि कायद्याच्या अमलाने किंवा अन्यथा कसेही, कोणत्याही स्वरूपाचा कोणताही दावा, हक्क, मालकी हक्क, मालमत्ता, हिस्सा किंवा हित असणाऱ्या सर्व व्यक्तींना याद्वारे विनंती करण्यात येते की, त्यांनी त्याबाबतची लेखी सूचना, त्यासंबंधीच्या कागदपत्री पुराव्यांच्या प्रमाणित सत्यप्रतींसह, निम्नस्वाक्षरीकारांना त्यांच्या **मेसर्स वाडिया घांदी आणि कंपनी, अॅडव्होकेट्स, सॉलिसिटर्स अँड नोटरी, एन. एम. वाडिया बिल्डिंग्ज, २ रा मजला, १२३, महात्मा गांधी रोड, फोर्ट, मुंबई ४००००१,** येथील कार्यालयात, हे प्रसिद्ध झाल्याच्या तारखेपासून १४ (चौदा) दिवसांच्या आत द्यावी.

ही सूचना प्रसिद्ध झाल्याच्या तारखेपासून १४ (चौदा) दिवसांच्या आत अशी कोणतीही सूचना आम्हाला प्राप्त न झाल्यास, सदर जमिनीवरील मालकांचा मालकी हक्क स्पष्ट, विक्रीयोग्य आणि कोणत्याही स्वरूपाच्या बोजा/बोज्यांपासून मुक्त आहे आणि सदर जमिनीमधील किंवा तिच्या कोणत्याही भागामधील अशा कोणत्याही तथाकथित दाव्याचा किंवा हिताचा कोणताही संदर्भ किंवा विचार न करता, कोणत्याही व्यक्तीचा सदर जमिनीमध्ये किंवा तिच्या कोणत्याही भागामध्ये कोणत्याही स्वरूपाचा कोणताही हक्क, मालकी हक्क किंवा हित नाही, असे गृहीत धरले जाईल आणि असा कोणताही कथित दावा किंवा हित सर्व हेतूंसाठी व प्रयोजनांसाठी सोडून दिल्याचे मानले जाईल.

परिशिष्ट

माहीम विभागाचा कॅडस्ट्रल सर्वेक्षण क्र. ६७४ आणि माहीम नगररचना योजना क्र. II चा अंतिम भूखंड क्र. १८७ धारण करणारे, मालमत्ता पत्रकानुसार १,८५४.५२ चौरस मीटर क्षेत्रफळाचे, कॅडेल रोड, माहीम, मुंबई - ४०००१६ येथे वसलेले व स्थित असलेले आणि खालीलप्रमाणे चतुःसीमा असलेले जमिनीचे ते सर्व तुकडे व भाग, ते असे :-

उत्तरेस किंवा उत्तर दिशेकडे : अंतिम भूखंड क्र. १८८
दक्षिणेस किंवा दक्षिण दिशेकडे : अंतिम भूखंड क्र. १८६
पूर्वेस किंवा पूर्व दिशेकडे : कॅडेल रोड
पश्चिमेस किंवा पश्चिम दिशेकडे : समुद्रकिनारा

आज दिनांक १५ ऑक्टोबर २०२६

वाडिया घांदी आणि कंपनी करिता
गौरव गोपाल
भागीदार

सार्वजनिक सूचना
ज्यांना संबंधित आहे त्यांच्या माहितीसाठी

याद्वारे सर्वसामान्य जनतेस कळविण्यात येते की, मे. श्री भानबाई नेन्शी महिला विद्यालय (M/s. Shri Bhanbai Nenshi Mahila Vidyalaya) यांना पर्यावरण, वन व हवामान बदल मंत्रालयाच्या (MoEF&CC) दिनांक 12-11-2024 रोजीच्या अधिसूचना क्र. G.S.R. 703 (E) व G.S.R. 702 (E) तसेच दिनांक 14-01-2025 रोजीच्या कार्यालयीन ज्ञापन क्र. Q-15012 2/2022-CPW-Part (1) e-240741 अन्वये, प्रस्तावित शालेय इमारत प्रकल्पासाठी पर्यावरणीय मंजुरी (Environmental Clearance) तसेच स्थापना संमती (Consent to Establish) मंजूर करण्यात आली आहे.

सदर शालेय इमारत प्रकल्प मौजे विलेपार्ले, जे. व्ही. पी.डी. योजना, विलेपार्ले (पश्चिम), मुंबई, महाराष्ट्र येथील भूखंड सी.टी.एस. क्र. 15 येथे प्रस्तावित आहे.

सदर पर्यावरणीय मंजुरी महाराष्ट्र शासनाच्या पर्यावरण व हवामान बदल विभागामार्फत राज्यस्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA), महाराष्ट्र यांच्याकडून ईसी ओळख क्रमांक (EC Identification No.) EC26C3807MH5422301N. फाइल क्र. SIA MH INFRA2/573830/2026 दिनांक 07-10-2026 अन्वये प्रदान करण्यात आली आहे.

सदर पर्यावरणीय मंजुरी पत्राची प्रत भारत सरकारच्या पर्यावरण, वन व हवामान बदल मंत्रालयाच्या अधिकृत संकेतस्थळावर https://parivesh.nic.in येथे उपलब्ध आहे.

मे. श्री भानबाई नेन्शी महिला विद्यालय
नोंदणीकृत कार्यालय: क्र. 4, शांतिनाथ भवन, 427, श्रद्धानंद महिला आश्रम, श्री हिरजी भोजराज अँड सन्स के.व्ही.ओ. जैन छात्रालयाशेजारी, माटुंगा (मध्य रेल्वे), मुंबई 400019.

जाहीर सूचना

सर्वसामान्य जनतेस सूचित करण्यात येते की, माझे अशील, **शालिभद्र प्रिमायसेस को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड; ('सोसायटी')** ज्यांचे नोंदणीकृत कार्यालय २४८, हिंगवाला लेन, पॉप्युलर हॉटेलजवळ, घाटकोपर - (पूर्व), मुंबई - ४०००७७ येथे असून, महाराष्ट्र सहकारी संस्था अधिनियम, १९६० च्या तरतुदींनुसार नोंदणी क्र. - **बीओएम/जीएनएल/१४१ सन १९६७** अंतर्गत नोंदणीकृत आहे. सुमारे ७०४.८० चौ. मीटर क्षेत्रफळाचा भूखंड, त्यावरील तळमजला व २ वरचे मजले असलेली, १९ (एकोणीस) जागा/युनिट्स आणि ०२ गॅरेजेस असलेली इमारत, सदर जमीन व इमारत या दोन्हींना यापुढे एकत्रितपणे **''सदर मिळकत''**. सदर सोसायटी योग्य ती तपासणी करून विकासक/बांधकाम व्यावसायिकाची नियुक्ती करण्याद्वारे आपल्या सोसायटीच्या इमारतीच्या मिळकतीचा पुनर्विकास करण्याच्या प्रक्रियेत आहे.

माझ्या अशिलांनी मला सदर मिळकतीवरील सोसायटीच्या मालकी हक्काची तपासणी करण्याच्या सूचना दिल्या आहेत. खालील परिशिष्टात वर्णन केलेल्या सदर मिळकतीबाबत विक्री, बोजा, गहाण, अदलाबदल, बक्षीस, भाडेपट्टा, उप-भाडेपट्टा, धारणाधिकार, भाडेकरार, एमसीएस अधिनियम, १९६० च्या कलम ७९ए अंतर्गत नियुक्ती, नियुक्तीपत्र, संमती, हेतुपत्र (एलओआय), विकास करार, संयुक्त उपक्रम, संयुक्त विकास, विकास व्यवस्थापन, वारसा, सुखाधिकार किंवा कोणतेही सीमाविषयक वाद किंवा इतर कोणतेही हक्क अथवा अन्य कोणत्याही प्रकारे कोणत्याही व्यक्तीचा किंवा व्यक्तींचा कोणताही दावा, हितसंबंध किंवा वाद असल्यास, त्यांनी या सूचनेच्या प्रसिद्धीच्या दिनांकापासून चौदा (१४) दिवसांच्या आत त्याबाबत लेखी स्वरूपात, असल्यास संबंधित पुराव्यांच्या कागदपत्रांसह, माझ्या कार्यालयाच्या पत्त्यावर - **ऑफिस क्र. १००६, विंग - बी, दहावा मजला, शुभम अटलांटा, पंतनगर श्री ओम सी एच एस लि.; बिल्डिंग क्र. ३०, पंत नगर, घाटकोपर - (पूर्व), मुंबई - ४०००७५** येथे मला कळवावे. अन्यथा, सदर सोसायटी सदर मिळकतीची व तिच्या पुनर्विकासाची पूर्णपणे हक्कदार आहे आणि सदर मिळकत कोणत्याही स्वरूपाच्या सर्व बोजांपासून मुक्त आहे, असे गृहीत धरले जाईल. तसेच, सदर मिळकतीच्या मालकी हक्काच्या तपासणीची प्रक्रिया अशा कोणत्याही दाव्याचा, असल्यास, पुढील संदर्भ न घेता पूर्ण करण्यात येईल आणि असा दावा त्याग केलेला मानला जाईल. याशिवाय, सदर मिळकतीशी संबंधित कोणतीही कागदपत्रे ताब्यात असलेली कोणतीही व्यक्ती ती कागदपत्रे बेकायदेशीररीत्या व कोणत्याही प्रकारचा हक्क नसताना धारण करीत आहे, असा निष्कर्ष काढण्यात येईल आणि माझे अशील सदर सोसायटीचे विकास हक्क प्रदान करण्याची प्रक्रिया पूर्ण करण्यासाठी पुढे जातील.

वरील संदर्भित परिशिष्ट
मिळकतीचे वर्णन

सर्व तो भाग व विभाग, सुमारे ७०४.८० चौ. मीटर क्षेत्रफळाची जमीन व त्यावर उभी असलेली ''शालिभद्र'' या नावाने ओळखली जाणारी शालिभद्र प्रिमायसेस को-ऑपरेटिव्ह सोसायटी लिमिटेडची इमारत, २४८, हिंगवाला लेन, पॉप्युलर हॉटेलजवळ, घाटकोपर - (पूर्व), मुंबई - ४०००७७ येथे स्थित असून, मुंबई उपनगर जिल्हा व उपजिल्ह्यातील सीटीएस क्र. ५७८२, टीपीएस क्र. - III, एफ. पी. क्र. - २४८, गाव : घाटकोपर - किरोळ, तालुका : कुर्ला येथे स्थित आहे.

पूर्वेस किंवा पूर्व दिशेला : रस्ता
पश्चिमेस किंवा पश्चिम दिशेला : यशवंत निवास
उत्तरेस किंवा उत्तर दिशेला : झोपडपट्टी भूखंड
दक्षिणेस किंवा दक्षिण दिशेला : हिंगवाला लेन एक्स्टेंशन

दिनांक : १५ ऑक्टोबर, २०२६.
निमिष एन. सावला
वकील, उच्च न्यायालय, मुंबई

कर्ज वसुली न्यायाधिकरण - II यांच्यासमोर

एमटीएनएल भवन, ३रा मजला, स्ट्रँड रोड, अपोलो बंदर, कुलाबा मार्केट, कुलाबा, मुंबई ४०० ००५.

मूळ अर्ज क्र. १०५४ सन २०२५

बँक ऑफ महाराष्ट्र ....अर्जदार
विरुद्ध
मे. ॲक्मे नेटवर्क्स आणि अन्य एक ...प्रतिवादी

समन्स नि. क्र.: ११

ज्याअर्थी, वरील नमूद **ओ.ए. क्र. १०५४ सन २०२५** नामदार पीठासिन अधिकाऱ्यांसमोर **१५/१२/२०२५** रोजी सूचीबद्ध केला होता.

ज्याअर्थी, नामदार न्यायाधिकरणाने कृपावंत होऊन रक्कम रु. **९३,४१,०४१/-** च्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध दाखल केलेल्या अॅक्टच्या कलम १९ (४) अंतर्गत सदर अर्जावर (ओए) समन्स/सूचना जारी केली. (जोडलेल्या दस्तावेजांच्या प्रतींसह अर्ज इत्यादी.).

ज्याअर्थी, समन्सच्या सेवेवर सामान्य पद्धतीने परिणाम होऊ शकत नाही आणि या माननीय न्यायाधिकरणाने बदली सेवेसाठी अर्ज करण्यास परवानगी दिली आहे.

अॅक्टच्या कलम १९ च्या पोट-कलम (४) नुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निर्देश देण्यात येत आहेत.
(१) विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या **३० (तीस)** दिवसांत कारणे दाखविण्यासाठी.
(२) मूळ अर्जाच्या अनु. क्र. ३ए अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मत्तांव्यतिरिक्त अन्य मिळकती आणि मत्तांचे तपशील जाहीर करणे;
(३) मिळकतींच्या जप्तीसाठीच्या अर्जावरील सुनावणी आणि निकाल प्रलंबित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर केलेल्या अशा अन्य मत्ता आणि मिळकतींचा आणि तारण मत्तांचा व्यवहार करण्यास किंवा त्या निकाली काढण्यास तुम्हाला मज्जाव करण्यात आला आहे.
(४) तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज ज्यावर तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.
(५) व्यवसायाच्या नियमित कामकाजाच्या ओघांत तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खात्यामध्ये जमा केली पाहिजे.

तुम्हाला **१२/०१/२०२७ रोजी स. ११.०० वा.** लेखी निवेदन सादर करून त्याची एक प्रत अर्जदारांना सादर करण्याचे आणि **डीआरटी-II** समोर हजर राहण्याचे देखील निर्देश देण्यात येत आहेत, कसूर केल्यास, तुमच्या गैरहजेरीत अर्जावर सुनावणी होऊन निकाल दिला जाईल.

माझ्या हस्ते आणि ह्या न्यायाधिकरणाच्या शिक्क्याने ह्या २४ सप्टेंबर २०२६ रोजी दिले.

सही/-
रजिस्ट्रार
डीआरटी-II, मुंबई

प्रति,
प्रतिवादींची नावे व पत्ते
प्रति,
१. मे. ॲक्मे नेटवर्क्स,
पत्ता येथे आहे : रुहा व्हिला, डी-५/८५, पहिला मजला, गोराई (I), विश्राम सीएचएस लि., आरएससी१, बोरिवली (पश्चिम), मुंबई-४०० ०९२.
२. श्री. अमर अजित देवानी, मे. ॲक्मे नेटवर्क्सचे मालक
(i) पत्ता येथे आहे : ए-८०५, मधुबन सीएचएसएल, शिंपोली गोराई रोड, बोरिवली (पश्चिम), मुंबई-४०० ०९२.
(ii) तसेच येथे : फ्लॅट क्र. १७०४, ए विंग, रोझमेरी, सीटीएस क्र. ३७४बी/३, गाव-एक्सर, बोरिवली (पश्चिम), मुंबई-४०० ०९२.

ताबा सूचना
(स्थावर मालमत्तेसाठी)

ज्या अर्थी,

निम्नस्वाक्षरीकार **सम्मान कॅपिटल लिमिटेड चे (CIN:L65922DL2005PLC136029)** (यापूर्वी **इंडियाबुल्स हाऊसिंग फायनान्स लिमिटेड** म्हणून ओळखले जात होते) सिक्योरिटाइजेशन अँण्ड रिकन्सट्रक्शन ऑफ फायनान्शियल असेट्स अँण्ड एन्फोर्समेन्ट ऑफ सिक्योरीटी इंटरेस्ट अॅक्ट, 2002 अन्वये प्राधिकृत अधिकारी आणि सदर सूचना प्राप्त झाल्याच्या दिनांकापासून स्पष्ट 60 दिवसांच्या आत **17.07.2026** रोजी सूचनेत नमूद केलेली आणि अधिक रक्कम **रू. 20,95,931.88 (रुपये वीस लाख पंच्याण्णव हजार नऊशे एकतीस आणि अठ्ठ्याऐंशी पैसे फक्त)** (कर्ज सुविधा क्र. **1** वर) आणि **रू. 2,12,656.69 (रुपये दोन लाख बारा हजार सहाशे छप्पन्न आणि एकोणसत्तर पैसे फक्त)** (कर्ज सुविधा क्र. **2** वर) एकूण थकबाकी असलेली रक्कम **रू. 23,08,588.57 (रुपये तेवीस लाख आठ हजार पाचशे अठ्ठ्याऐंशी आणि सत्तावन्न पैसे फक्त)** (कर्ज सुविधा क्र. **1 आणि 2** वर) साठी **कर्ज खाते क्र. HHLKAL00510384 आणि HHEKAL00510425** या रकमेची परत फेड करण्याची दिनांक **17.07.2026** पासून ते प्रत्यक्ष भरणा करेपर्यंतची मागणी, सूचना कर्जदारे **विनय शांताराम कळबटे आणि गौरी विनय कळबटे** यांना कलम 13(12) सह सिक्योरिटी इंटरेस्ट (एन्फोर्समेन्ट) रूल्स, 2002 चा नियम 3 अन्वये प्राप्त झालेल्या अधिकारात जारी केली.

सदर रकमेची परतफेड करण्यात कर्जदार अपयशी ठरल्यामुळे याद्वारे कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, सदर कायद्याचे कलम 13 ची उप कलम (4) सह सिक्योरिटी इंटरेस्ट (एन्फोर्समेन्ट) रूल्स, **2002** चा नियम **8** अन्वये प्राप्त झालेल्या अधिकारात खाली वर्णन केलेल्या मालमत्तेचा निम्न स्वाक्षरीकाराने **प्रतिकात्मक ताबा 12.10.2026**रोजी घेतलेला आहे.

विशेषतः कर्जदार आणि सर्वसामान्य जनतेला याद्वारे खबरदार करण्यात येते की, या मालमत्तेचे व्यवहार करू नयेत आणि कोणत्याही व्यवहारावर **सम्मान कॅपिटल लिमिटेड (यापूर्वी इंडियाबुल्स हाऊसिंग फायनान्स लिमिटेड म्हणून ओळखले जात होते)** ची कर्ज आकारणी **रू. 20,95,931.88 (रुपये वीस लाख पंच्याण्णव हजार नऊशे एकतीस आणि अठ्ठ्याऐंशी पैसे फक्त)** (कर्ज सुविधा क्र. **1** वर) आणि **रू. 2,12,656.69 (रुपये दोन लाख बारा हजार सहाशे छप्पन्न आणि एकोणसत्तर पैसे फक्त)** (कर्ज सुविधा क्र. **2** वर) एकूण थकबाकी असलेली रक्कम **रू. 23,08,588.57 (रुपये तेवीस लाख आठ हजार पाचशे अठ्ठ्याऐंशी आणि सत्तावन्न पैसे फक्त)** (कर्ज सुविधा क्र. **1 आणि 2** वर) पुढील व्याज **17.07.2026** पासून प्रत्यक्ष भरणा करेपर्यंत लागेल.

कर्जदारांचे लक्ष्य कलम 13 चे उप-कलम (8) च्या मालमत्ता मालमत्तेला मुक्त करण्यासाठी उपलब्ध वेळेकडे आकर्षित केले जात आहे.

स्थावर मालमत्तेचे वर्णन

फ्लॅट क्र. 705, इमारत प्रकार-एफ चा सातवा मजला, विंग-जी मध्ये, मोजमाप चटई क्षेत्रफळ 27.60 स्क्वे.मीटर्स, "उमिया कॉम्प्लेक्स" ने ओळखल्या जाणाऱ्या संकुलात, बेअरींग गट क्र. 12 (भाग) येथील जमिनीवर स्थित, गाव मांजर्ली, तालुका अंबरनाथ, बदलापूर (पश्चिम), जिल्हा: ठाणे - 421503, महाराष्ट्र.

सही/-
अधिकृत अधिकारी
सम्मान कॅपिटल लिमिटेड
(यापूर्वी इंडियाबुल्स हाऊसिंग फायनान्स लिमिटेड म्हणून ओळखले जात होते)

तारीख : 12.10.2026
स्थळ : ठाणे

सार्वजनिक सूचना
ज्यांना संबंधित आहे त्यांच्या माहितीसाठी

याद्वारे सर्वसामान्य जनतेस सूचित करण्यात येते की, **मे. श्रद्धा प्राईम प्रोजेक्ट्स लिमिटेड (M/s. Shraddha Prime Projects Limited)** यांना प्रस्तावित इमारत प्रकल्पासाठी पर्यावरणीय मंजुरी (Environmental Clearance EC) प्रदान करण्यात आली आहे. सदर प्रकल्प हा एस.आर. योजनेअंतर्गत (S.R. Scheme) मौजे मालाड (पूर्व), श्रीकृष्ण नगर, जनरल अरुण कुमार वैद्य मार्ग, मुंबई - ४०००६५ येथील सी. टी. एस. क्रमांक ८२७-डी/१ (भाग) आणि ८२७-डी/२ (भाग) या भूखंडांवर प्रस्तावित आहे.

सदर पर्यावरणीय मंजुरी ही पर्यावरण, वन आणि हवामान बदल मंत्रालयाच्या (MoEF&CC) दिनांक १२.११.२०२४ रोजीच्या अधिसूचना क्र. G.S.R. 703(E) आणि G.S.R. 702(E), तसेच दिनांक १४.०१.२०२५ रोजीच्या कार्यालयीन ज्ञापन क्र. Q-15012/2/2022-CPW-Part (1)/e-240741 नुसार **स्थापनेसाठी संमती (Consent to Establish)** यासह प्रदान करण्यात आली आहे.

सदर पर्यावरणीय मंजुरी **EC Identification No. EC26C3801MH5902622N, File No. SIA/MH/INFRA2/584759/2026, दिनांक 07/10/2026** अन्वये **पर्यावरण व हवामान बदल विभाग, महाराष्ट्र शासन, यांच्यामार्फत राज्य पर्यावरण प्रभाव मूल्यांकन प्राधिकरण (SEIAA),** महाराष्ट्र यांनी प्रदान केली आहे.

सदर पर्यावरणीय मंजुरी आदेशाची प्रत भारत सरकारच्या पर्यावरण, वन व हवामान बदल मंत्रालयाच्या अधिकृत संकेतस्थळावरउपलब्धआहे. संकेतस्थळः http://environmentclearance.nic.in

स्थळ :
मुंबई श्रध्दा प्राईम प्रोजेक्ट लिमिटेड
नोंदणीकृत कार्यालयः ए-३०९, कनारा बिझनेस सेंटर प्रिमाइसेस को-ऑपरेटिव्ह सोसायटी लिमिटेड, लिंक रोड, लक्ष्मी नगर, घाटकोपर (पूर्व),मुंबई, ४०००७५.

सहकारी संस्थांचे उपनिबंधक, एम-वॉर्ड, मुंबई

खोली क्र. २०२, दुसरा मजला, कोकण भवन, सीबीडी बेलापूर, नवी मुंबई ४०० ६१४

जाहीर सूचना

अ.क्र.	अर्जदार सोसायटी	प्रतिवादी
१.	स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड	**अल्फा बिटा कॉन्ट्रक्शन (युनिट क्र. २२२)** स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड
२.	स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड	**फर्नेस फॅब्रिका भोगवटादार (युनिट क्र. ५०६)** स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड
३.	स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड	**डॉ. ज्ञानेंद्र गोयल, भोगवटादार (युनिट क्र. १८)** स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड
४.	स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड	**सर्लक्स हेल्थ सेंटर (युनिट क्र. २०)** स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड
५.	स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड	**फर्नेस फॅब्रिका (युनिट क्र. ७१५)** स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड
६.	स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड	**फर्नेस फॅब्रिका (युनिट क्र. ७१४)** स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड
७.	स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड	**फर्नेस फॅब्रिका (युनिट क्र. ५०७)** स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड
८.	स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड	**फर्नेस फॅब्रिका (युनिट क्र. ५२०)** स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड
९.	स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड	**डॉ. ज्ञानेंद्र गोयल, भोगवटादार (युनिट क्र. १९)** स्वस्तिक चेंबर ओनर्स को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड

वरील नमूद प्रतिवादींना सदर जाहीर सूचनेद्वारे कळविण्यात येते की, अर्जदार सोसायटीने एम-वॉर्डच्या सक्षम प्राधिकरणासमोर कलम १५४बी-२९ अंतर्गत थकबाकीच्या वसुलीसाठी अर्ज दाखल केला आहे. वरील नमूद पत्त्यांवर सूचना बजावण्यात आल्या आहेत.

आम्ही सदर जाहीर सूचनेमार्फतत अंतिम वेळेकरिता तुम्हाला कळविणत आहोत की सुनावणीची पुढील तारीख २२/१०/२०२६ रोजी दु. ३:३० वा. निश्चित करण्यात आली आहे. तुम्ही तुमची इच्छा असल्यास उपस्थित राहू शकता.

वरील नमुद तारखेस तुमच्या बाजूने कोणीही उपस्थित न राहिल्यास, एकतर्फी आदेश पारित करण्यात येईल, याची तुम्ही नोंद घ्यावी.

दिनांक २९/०९/२०२६ रोजीची सदर जाहीर सूचना माझ्या कार्यालयातून जारी करण्यात आली आहे आणि मी सही केली आहे आणि सदर जाहीर सूचनेकरिता मंजुरी दिली आहे.

सही/-
(शिरीष ए. सपकाळ)
सहकारी संस्थांचे उपनिबंधक
एम-वॉर्ड, मुंबई

ठिकाण: मुंबई
दिनांक: २९/०९/२०२६

यूनियन बैंक ऑफ इंडिया Union Bank of India

भारत सरकार का उपक्रम A Government of India Undertaking

अॅसेट रिकव्हरी शाखा : २१, वीणा चेंबर्स, मेझानाईन फ्लोअर,दलाल स्ट्रीट, फोर्ट, मुंबई-४०० ००१ वेबसाईट : http://www.unionbankofindia.co.in
ई-मेल : ubin0553352@unionbankofindia.bank.in

जोडपत्र IV कब्जा सूचना (नियम-८(१)

(स्थावर मिळकतीकरिता)

ज्याअर्थी, **युनियन बँक ऑफ इंडिया, अॅसेट रिकव्हरी शाखा, २१, वीणा चेंबर्स, मेझानाईन फ्लोअर, दलाल स्ट्रीट, फोर्ट, मुंबई-४०० ००१** येथील प्राधिकृत अधिकाऱ्याने सिक्युरिटायझेशन अँण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल अॅसेटस् अँण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट, २००२ अंतर्गत आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ३ सह वाचण्यात येणाऱ्या कलम १३(१२) अन्वये प्रदान केलेल्या अधिकारांचा वापर करून दिनांक **१६.०६.२०२६** रोजी मागणी सूचना जारी केली होती. सदर सूचनेद्वारे कर्जदार - **श्री. सिकंदर गनी शिकलगार,** राहणार : फ्लॅट क्र. बी-१०८, वृंदावन रेसिडेन्सी, साई हॉस्पिटलजवळ, हिंगाड सोसायटीसमोर, गाव धामोटे, नेरळ (पूर्व), तालुका कर्जत, जिल्हा रायगड-४१० १०१, महाराष्ट्र यांना सदर सूचनेत नमूद केलेली **३१.०५.२०२६** रोजीची एकूण **रु. ३३,२३,४३२.०० (रुपये तेहतीस लाख तेवीस हजार चारशे बत्तीस मात्र)** इतकी रक्कम, त्यावरील पुढील व्याज व इतर शुल्कांसह, सदर सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांच्या आत परतफेड करण्याचे आवाहन करण्यात आले होते.

कर्जदाराने सदर रकमेची परतफेड करण्यात कसूर केल्यामुळे, याद्वारे कर्जदारास आणि सर्वसाधारण जनतेस सूचना देण्यात येते की, **युनियन बँक ऑफ इंडिया,** अॅसेट रिकव्हरी शाखा, मेझानाईन फ्लोअर, २१, वीणा चेंबर्स, दलाल स्ट्रीट, फोर्ट, मुंबई-४०० ००१ येथील अधोहस्ताक्षरी प्राधिकृत अधिकाऱ्याने सदर अधिनियमाच्या कलम १३ च्या उपकलम (४) अन्वये प्रदान केलेल्या अधिकारांचा वापर करून, सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ८ सह वाचण्यात येऊन, खाली वर्णन केलेल्या मालमत्तेचा **रचनात्मक कब्जा** दिनांक **१३ ऑक्टोबर २०२६ रोजी** घेतला आहे.

विशेषतः कर्जदारास आणि सर्वसाधारण जनतेस याद्वारे सावध करण्यात येते की, त्यांनी सदर मालमत्तेबाबत कोणताही व्यवहार करू नये आणि सदर मालमत्तेबाबत करण्यात येणारा कोणताही व्यवहार दिनांक **३१.०५.२०२६** रोजीची **रु. ३३,२३,४३२.०० (रुपये तेहतीस लाख तेवीस हजार चारशे बत्तीस मात्र)** इतकी रक्कम, तसेच सदर सूचना प्राप्त झाल्याच्या तारखेपासून त्यावरील पुढील व्याज व इतर शुल्कांसाठी युनियन बँक ऑफ इंडिया, अॅसेट रिकव्हरी शाखा, २१, वीणा चेंबर्स, मेझानाईन फ्लोअर, दलाल स्ट्रीट, फोर्ट, मुंबई-४०० ००१ यांच्या प्रभाराच्या अधीन राहील.

तारण मत्तेच्या भरण्याकरीता उपलब्ध वेळेच्या संदर्भामध्ये अॅक्टच्या कलम १३ च्या उप-कलम (८) च्या तरतुदींकडे कर्जदारांचे लक्ष वेधुन घेतले जात आहे.

स्थावर मिळकतीचे वर्णन

महाराष्ट्र राज्यातील रायगड जिल्ह्यातील कर्जत तालुक्यातील नेरळ पूर्व, गाव धामोटे येथील सर्व्हे क्र. ९२, प्लॉट क्र. ७ व ८ वर, साई हॉस्पिटलजवळ, हिंगाड सोसायटीसमोर स्थित वृंदावन रेसिडेन्सी या इमारतीच्या बी विंगमधील पहिल्या मजल्यावरील फ्लॅट क्र. १०८, ज्याचे बिल्ट-अप क्षेत्रफळ ६३० चौ. फूट आहे, पिन कोड ४१०१०१.

सही/-
(विकास उपाध्याय)
मुख्य व्यवस्थापक आणि प्राधिकृत अधिकारी
युनियन बँक ऑफ इंडिया

दिनांक : १३.१०.२०२६
ठिकाण : कर्जत, रायगड

फॉर्म जी साठी मुदतवाढः
चिंतामणीज् ज्वेलरी आर्केड प्रायव्हेट लिमिटेड करिता
स्वारस्याच्या अभिव्यक्तीकरिता निमंत्रणामध्ये मुदतवाढ
मुंबई येथे ज्वेलरी उत्पादन आणि रिटेल/
व्यवहारामध्ये कार्यरत

सूरज व्हिस्टा, ३रा मजला काशिनाथ भुरू मार्ग प्रभादेवी दादर पश्चिम, मुंबई, महाराष्ट्र, इंडिया, ४०००२८
(इन्सॉल्व्हन्सी अँड बँकरप्सी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझोल्यूशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ३६ए च्या उप-रेग्युलेशन (१) अंतर्गत)

अ.क्र.	संबंधित तपशिल	
१.	पॅन आणि सीआयएन/एलएलपी नं. सहीत कॉर्पोरेट कर्जदारांचे नाव	**चिंतामणीज् ज्वेलरी आर्केड प्रायव्हेट लिमिटेड** (सीआयएन: U36910MH2003PTC138711) **पॅन:** एएसीसीसी०६४०बी
२.	नोंदणीकृत कार्यालयाचा पत्ता	सूरज व्हिस्टा, ३रा मजला काशिनाथ भुरू मार्ग प्रभादेवी दादर पश्चिम, मुंबई, महाराष्ट्र, इंडिया, ४०००२८
३.	वेबसाईटची युआरएल	लागू नाही
४.	जास्तीत जास्त स्थावर मत्ता असलेल्या ठिकाणाचे तपशील	कॉर्पोरेट कर्जदारांचे शोरूम १३/१८ कोहिनूर कॉम्प्लेक्स, वीर सावरकर मार्ग, प्रभादेवी, मुंबई, सिद्धिविनायक मंदिर समोर येथे स्थित आहे.
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	लागू नाही
६.	मागील आर्थिक वर्षात विकलेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य	वित्तीय वर्ष २०२०-२१ मध्ये कामकाजातून महसूल रु. १२,८२,७६,०८६/- होता
७.	कर्मचारी/कामगारांची संख्या	६ (निलंबित संचालकांनी कळविल्यानुसार
८.	दोन वर्षांची शेवटची उपलब्ध वित्तीय विवरणे (अनुसूची सह), धनकोंची सूची वासह पुढील तपशिल युआरएल येथे उपलब्ध.	तपशिल **chintamanis.cirp@gmail.com** येथे ईमेल द्वारे मिळवता येईल
९.	कोडच्या कलम २५(२) (एच) अंतर्गत निराकरण अर्जदारांसाठी पात्रता युआरएल: येथे उपलब्ध	वर ईमेल विनंती: **chintamanis.cirp@gmail.com**
१०.	स्वारस्याची अभिव्यक्ती प्राप्त करण्यासाठी अंतिम तारीख	२८ ऑक्टोबर, २०२६ (सीओसीच्या मंजुरी सह मुदतवाढ)
११.	संभाव्य रिझॉल्यूशन अर्जदारांची तात्पुरती सूची जारी करण्याची तारीख	०७ नोव्हेंबर, २०२६
१२.	तात्पुरत्या सूचीला असलेले आक्षेप सादर करण्यासाठी अंतिम तारीख	१२ नोव्हेंबर, २०२६
१३.	संभाव्य रिझॉल्यूशन अर्जदारांची अंतिम सूची जारी करण्याची तारीख	१९ नोव्हेंबर, २०२६
१४.	संभाव्य रिझॉल्यूशन अर्जदारांकरिता माहितीलेख, इव्हॅल्युएशन मॅट्रिक्स आणि रिझॉल्युशन प्लॅनकरिता विनंती जारी करण्याची तारीख	१९ नोव्हेंबर, २०२६
१५.	रिझॉल्युशन प्लान सादर करण्याची अंतिम तारीख	१९ डिसेंबर, २०२६
१६.	स्वारस्याची अभिव्यक्ती सादर करण्यासाठी ईमेल प्रक्रिया	**chintamanis.cirp@gmail.com**
१७.	एमएसएमई म्हणुन कॉर्पोरेट कर्जदारांच्या नोंदणीच्या स्थितीचा तपशिल	**उद्यम-एमएच-१९-००३५५३२**

प्रशांत जैन
सॉल्वेनजा अॅडव्हायझरी एलएलपीचे अधिकृत स्वाक्षरीकार
चिंतामणी ज्वेलरी आर्केड प्रायव्हेट लिमिटेडच्या प्रकरणामध्ये
अंतरिम निराकरण व्यावसायिक
नोंदणी क्र.: आयबीबीआय/आयपीई-०१४४/आयए-१/२०२२-२३/५०००८
नोंदणीकृत पत्ता- कार्यालय क्र. १, १ला मजला, गामी टेरा, प्लॉट क्र. ४५,५१, सेक्टर ६, सानपाडा, नवी मुंबई ४००७०५.

दिनांक: १५ ऑक्टोबर, २०२६
ठिकाण: नवी मुंबई.